

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. NO.190 OF 2024

IN THE MATTER OF: -

News Item titled “161 illegal colonies on O zone making river water toxic” appearing in The Times of India dated 25.01.2024

Versus

Delhi Pollution Control Committee and Others

..Respondents

NDOH: 21.04.2026

**COMPILATION OF DOCUMENTS ON BEHALF OF
RESPONDENT NO.6, DELHI DEVELOPMENT
AUTHORITY**

S. NO.	PARTICULARS	PAGE NO.
1.	A copy of the Order dated 27.02.2026, passed by the Division Bench of the Hon'ble High Court of Delhi in W.P.(C) – 5751 of 2014, titled “ <i>Vijay Kumar Diwarkar Versus South Delhi Municipal Corporation & Ors.</i> ”	1-5
2.	A copy of the Judgment and Order dated 28.03.2026, passed by the Division Bench of the Hon'ble High Court of Delhi in W.P.(C) – 5751 of 2014, titled “ <i>Vijay Kumar Diwarkar Versus South Delhi Municipal Corporation & Ors.</i> ”	6-16

3.	A copy of the Status Report dated 26.02.2026, along with annexures, filed on behalf of the Delhi Development Authority in W.P.(C) – 5751 of 2014, titled “ <i>Vijay Kumar Diwarkar Versus South Delhi Municipal Corporation & Ors.</i> ”	17-23
4.	A copy of the Affidavit dated 15.04.2026, along with annexures, filed on behalf of the Ministry of Housing and Urban Affairs in W.P.(C) – 5751 of 2014, titled “ <i>Vijay Kumar Diwarkar Versus South Delhi Municipal Corporation & Ors.</i> ”	24-31
5.	A copy of the Status Report dated 17.04.2026, along with annexures, filed on behalf of the Delhi Development Authority in W.P. (C) – 5751 of 2014, titled “ <i>Vijay Kumar Diwarkar Versus South Delhi Municipal Corporation & Ors.</i> ”	32-87

RESPONDENT No.6/DDA

THROUGH

DEEKSHA L. KAKAR
COUNSEL FOR DDA

B-6/58, LGF, SAFDARJUNG ENCLAVE
 NEW DELHI – 110029.

Ph. 9313119255 | deeksha.kakar@scladi.com

Enrol.No.D/1154/2008

Place: New Delhi
 Dated: 20.04.2026



\$~3(SDB)

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 5751/2014 & CM APPLs.14183/2014, 19236/2018,
12347/2022, 12348/2022**

VIJAY KUMAR DIWAKAR

.....Petitioner

Through: Mr. Rajiv Kumar Ghawana, Mr.
Vikalp Chardela and Mr. Shivam
Chaudhary, Advs.

versus

**SOUTH DELHI MUNICIPAL
CORPORATION & ORS.**

.....Respondents

Through: Ms. Prabhsahay Kaur, SC, DDA with
Ms. Deeksha L. Kakar, Ms. Sana
Parveen, Mr. Aditya Verma, Mr. Bir
Inder Singh, Advs. along with Mr.
Dhamesh Garg and Mr. Durganand
Minj, AD/DDA/LM for DDA.
Mr Bhagvan Swarup Shukla CGSC
with Mr Sarvan Kumar, Mr Mukesh
Pandey, Advs. for UOI.
Mr. Anubhav Gupta, Panel Counsel (Civil) / GNCTD, Mr. Siddharth Arora,
Mr. Kartik Sharma, Advocates

CORAM:

JUSTICE PRATHIBA M. SINGH

JUSTICE MANMEET PRITAM SINGH ARORA

ORDER

% **27.02.2026**

1. This hearing has been done through hybrid mode.
2. On the last date of hearing, *i.e.*, 23rd January, 2026, this Court directed as under:

“4. Since the survey is stated to have been completed, let a map along with the status report of the survey clearly reflecting as to how much of the Zone ‘O’ has been unauthorizedly encroached upon and how much



construction exists in the said Zone 'O' be placed on record by the next date of hearing.

5. The said status report shall also reflect through a map as to the manner in which the said Zone 'O' area has been demarcated so that further encroachment, trespassing and construction does not take place in the said zone. Let the status report and the imagery i.e., the drone survey be placed before the Court in a hard drive on the next date of hearing."

3. Today, a status report has been filed by the Delhi Development Authority (hereinafter, 'DDA') dated 26th February, 2026 giving the details of Zone 'O'. As per the said status report, there is a total of 9700 hectares of land in Zone 'O' which would have been delineated. There are 90 unauthorised colonies admeasuring approximately 807 hectares in this Zone and various land owning agencies own this land. The map of Zone 'O' has also been handed over by the Id. Counsel for the DDA with colour coding, as per which it is shown as to what parts of the Zone 'O' have been encroached upon.

4. Obviously, the encroachment has not happened on an overnight basis but is nothing but a result of apathy of various civic agencies and the land owning agencies from not taking action in the initial stages of the unauthorised encroachment itself. The problem is worse and is compounded by the fact that the unauthorised colonies are not merely there but are also expanding from time to time. It is under these circumstances that a full status report was called for by this Court. The relevant portion of the status report of the DDA reads as under:

"3. At the outset, it is respectfully submitted that Zone 'O' comprises an approximate area or 9700 hectares in total. The boundary of Zone 'O' has been



*delineated in accordance with the Approved Master Plan / Zonal Plan and is depicted in yellow colour in the map. A copy of the said map annexed herewith as **Annexure R-1**.*

4. Within the said Zone 'O' , there are 90 unauthorized colonies, collectively admeasuring approximately 807 hectares, which are depicted in blue colour in the annexed map . In addition thereto , certain built-up areas exist within Zone 'O' which neither fall upon DDA land nor form part of the aforementioned unauthorized colonies. Jurisdiction over such parcels vests with other Government departments and local authorities, and the same are outside the ownership and administrative control of DDA.

5. The total area of the land owned by DDA within Zone 'O' measures 3969.54 hectares, as per official reports. Out of this, approximately 184.2 hectares fall within the boundaries of the above-mentioned unauthorized colonies.

6. DDA is undertaking continuous field action for removal of such unauthorized occupation. In this regard, it is respectfully submitted that an area measuring 15.38 hectares of DDA land in Zone 'O' has been made encroachment-free on 03.02.2026

*7. It is submitted that substantial portions of DDA land in Zone 'O' is being developed and maintained under environmental conservation, ecological restoration and public utility initiatives in the Yamuna floodplain area. These include Nature Parks, Baansera Bamboo Park, Bio-Diversity Parks, Eco-Tourism areas, Ghats, Riverfront Development works and related public projects. The details of such land parcels, aggregating approximately 4841.11 acres, are compiled in a tabulated chart with detailed project-wise breakup of the developed/earmarked areas, along with their respective extents (in acres) and project identification, is set out in a consolidated statement and annexed herewith as **Annexure R-2**.*



8. *In compliance with the specific directions of this Hon'ble Court regarding demarcation, a detailed map of Zone 'O' has been prepared through digitisation. The process adopted is as below:*

(a) The Approved Zonal Plan / Raster Image under MPD-2001 was superimposed upon spatial mapping software;

(b) The boundary of Zone 'O' was digitised based on the approved planning documents;

(f) Khasra layer as provided by GSDL has been added over the available digitised boundaries of Zone-O.

9. *For clarity and ease of reference, the colour coding in the annexed map is as under:*

Yellow-Boundary of Zone 'O';

Blue-Unauthorized colonies;

Magenta- khasras (built-up) outside unauthorized colonies;

Red-DDA khasras outside unauthorized colonies;

Green-All khasras within Zone 'O'."

5. In terms of the above colour coding and the map which has been viewed by the Court, the blue and magenta areas are the ones where there are unauthorised colonies. Moreover, 90 colonies are notified as unauthorised colonies and the remaining are not.

6. In the opinion of this Court, the ultimate decision is that of the Government of National Capital Territory of Delhi (hereinafter, 'GNCTD') as to the manner in which the Zone 'O' is to be made free from unauthorised occupation and encroachment.

7. Accordingly, this Court directs Chief Secretary, GNCTD to hold a meeting with officials from the Municipal Corporation of Delhi, DDA and any other agencies as may be required in order to come up with a comprehensive plan as to the manner in which the unauthorised colonies can be removed from Zone 'O' completely, so that the river bed of the Yamuna is



free from pollution which is caused due to untreated water and untreated sewage from these colonies going directly into the river.

8. In fact, it is submitted on behalf of the DDA that no document registration is being permitted in any of these colonies as the same are located in Zone 'O'.

9. The said meeting shall be held by the Chief Secretary, GNCTD by 15th March, 2026 and the report shall be filed before this Court by 28th March, 2026.

10. Mr. Gupta, Id. Counsel for the GNCTD shall communicate the copy of today's order to the Chief Secretary, GNCTD.

11. The map and the hard disk which have been handed over to the Court on behalf of the DDA today, are returned to Ms. Prabhsahay Kaur, Id. Counsel. However, Ms. Prabhsahay Kaur, Id. Counsel shall keep it available for viewing by the Court on all dates of hearing.

12. List on 28th March, 2026.

PRATHIBA M. SINGH, J.

MANMEET PRITAM SINGH ARORA, J.

FEBRUARY 27, 2026

dj/ck



\$~2(SDB)

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Date of Decision: 28th March, 2026

Uploaded on: 02nd April, 2026

+ **W.P.(C) 5751/2014 & CM APPLs. 14183/2014, 19236/2018, 12347/2022, 12348/2022**

VIJAY KUMAR DIWAKAR

.....Petitioner

Through: Mr. Rajiv Kumar Ghawana, Mr. Vikalp Chardela and Mr. Shivam Chaudhary, Advs.

versus

SOUTH DELHI MUNICIPAL CORPORATION & ORS.

.....Respondents

Through: Ms. Prabhsahay Kaur, SC, DDA with Ms. Deeksha L. Kakar, Ms. Sana Parveen, Mr. Aditya Verma, Mr. Bir Inder Singh, Advs. along with Mr. Dhamesh Garg and Mr. Durganand Minj, AD/DDA/LM for DDA. Mr. Bhagvan Swarup Shukla CGSC with Mr. Sarvan Kumar, Mr. Mukesh Pandey, Advs. for UOI. Mr. Anubhav Gupta, Panel Counsel (Civil) / GNCTD, Mr. Siddharth Arora, Mr. Kartik Sharma, Advocates.

CORAM:

JUSTICE PRATHIBA M. SINGH

JUSTICE MANMEET PRITAM SINGH ARORA

Prathiba M. Singh, J. (Oral)

1. This hearing has been done through hybrid mode.
2. On the last date of hearing, *i.e.*, 27th February, 2026, this Court passed the following directions:



- “6. In the opinion of this Court, the ultimate decision is that of the Government of National Capital Territory of Delhi (hereinafter, ‘GNCTD’) as to the manner in which the Zone ‘O’ is to be made free from unauthorised occupation and encroachment.
7. Accordingly, this Court directs Chief Secretary, GNCTD to hold a meeting with officials from the Municipal Corporation of Delhi, DDA and any other agencies as may be required in order to come up with a comprehensive plan as to the manner in which the unauthorised colonies can be removed from Zone ‘O’ completely, so that the river bed of the Yamuna is free from pollution which is caused due to untreated water and untreated sewage from these colonies going directly into the river.
8. In fact, it is submitted on behalf of the DDA that no document registration is being permitted in any of these colonies as the same are located in Zone ‘O’.
9. The said meeting shall be held by the Chief Secretary, GNCTD by 15th March, 2026 and the report shall be filed before this Court by 28th March, 2026.”
3. Today, Minutes of the Meeting dated 25th March, 2026 have been placed before the Court. The same has also been served upon Id. Counsel for the Petitioner. The decision/action plan in terms of the said Minutes of the Meeting are as under:-

“MINUTES OF MEETING

A meeting was held under the Chairmanship of Chief Secretary, GNCTD on 10.03.2026 at 03:00 PM at Chief Secretary Conference Room, 5th Level, Delhi Secretariat, New Delhi-110002, in compliance with the directions of the Hon'ble High Court of Delhi dated 27. 02. 2026 in WP (C) No 5751/2014 titled "Vijay Kumar Diwakar vs. SDMC & Ors." regarding removal of unauthorized



colonies from Zone-O.

The meeting was attended by the officers of following Offices.-

- 1. Commissioner, Municipal Corporation of Delhi.*
- 2 Secretary-cum-Divisional Commissioner, Revenue Department, GNCTD*
- 3. Principle Secretary, Law, GNCTD.*
- 4. Secretary, Urban Development Department, GNCTD*
- 5. Secretary, Environment & Forest, GNCTD.*
- 6. DEO, DUSIB, GNCTD.*
- 7. ACEO, Delhi Jal Board, GNCTD*
- 8. Sr. Officers of Delhi Development Authority.*

The List of participants in the meeting is annexed as Annexure-A.

*The meeting deliberated in detail on the issue of unauthorized constructions and encroachments in Zone-O. After extensive discussions, the following **Decisions / Action Plan** is proposed for dealing with unauthorized colonies in Zone-O:*

1. DDA being the primary land-owning and caretaker agency in respect of Zone-O shall immediately undertake and complete the second phase of drone survey of the area to assess the latest status of unauthorized constructions and encroachments and to prevent any further unauthorized construction in Zone-O.

It was also observed, as noted by the Hon'ble High Court, that the unauthorized colonies in Zone-O could not have come up overnight and that such unauthorized developments have taken place despite Zone-O being a prohibited area for development.

DDA informed that the first phase of the drone survey in Zone-O has already been completed and that the second phase will commence shortly. The meeting decided that the second phase of the drone survey shall be completed immediately to ensure that no further unauthorized



development takes place in the area and to enable actions on all unauthorized constructions.

2. It was noted that the Special Task Force (STF) constituted with approval of Central Government, vide notification dated 08.03.2019 under the Chairpersonship of the Vice Chairman, DDA was constituted to ensure coordination amongst various agencies for timely and effective actions and has the mandate to identify encroachments on Government land, reclaim such encroached Government land, oversee enforcement of applicable laws by local bodies particularly with respect to use violations and unauthorized constructions, and monitor action taken by local bodies across NCT of Delhi.

3. Encroachments or constructions in Zone-O that are not protected under any statutory provisions (including the Delhi Laws (Special Provisions) Act) or by any judicial order shall be identified immediately and taken up for enforcement action through the Special Task Force (STF) in accordance with the provisions of law and due process.

4. In view of the above mandate, the STF shall act as the nodal mechanism to address the issue of unauthorized constructions and encroachments in the form of unauthorized colonies in Zone-O. DDA shall convene a special meeting of the STF at the earliest and place before it a comprehensive action plan for removal of unauthorized constructions and encroachments in Zone-O, which shall be finalized through the STF and submitted within 10 days.

5. The STF shall thereafter ensure immediate and systematic execution of the approved action plan and monitor the enforcement actions undertaken by the concerned agencies for removal of unauthorized constructions and encroachments in Zone-O.

6. It was further decided that MCD, all Departments of the Government of NCT of Delhi, land owning agencies, and Delhi Police shall ensure compliance of directions of the Special Task Force (STF) for effective enforcement and removal of unauthorized constructions and encroachments in Zone-O at the earliest.



7. DDA shall also undertake a comparative assessment between the findings of the first and second drone surveys, and if any additional unauthorized construction or development is found to have taken place during the intervening period, immediate enforcement action shall be taken in accordance with the provisions of law and following due process. Responsibility shall also be fixed and disciplinary action initiated against the concerned field officials, wherever such unauthorized development is found to have occurred as it clearly reflects their negligence and lack of monitoring.

8. DDA and concerned land owning agencies shall deploy designated field officers clearly delineating their areas of Zone-O. These officers shall be directly responsible for monitoring and preventing any unauthorized constructions and encroachments. These officers shall ensure that no further unauthorized construction takes place in their respective jurisdictions and shall submit weekly monitoring reports in this regard to the STF.

9. In case any new unauthorized construction or encroachment is found to have taken place in any such area, DDA and concerned land owning agency shall fix responsibility and initiate disciplinary action against the concerned officers responsible for monitoring that area.

The meeting ended with a vote of thanks to the Chair.”

4. As can be seen from the above Minutes of Meeting dated 25th March 2026, the primary land-owning and caretaker agency in respect to Zone ‘O’ is the Delhi Development Authority (hereinafter, ‘DDA’). This position has been agreed between the various agencies including the Municipal Corporation of Delhi (hereinafter, ‘MCD’), the Revenue Department, Government of National Capital Territory of Delhi (hereinafter, ‘GNCTD’), Ministry of Housing and Urban Development, Delhi Urban Shelter Improvement Board (hereinafter, ‘DUSIB’), Delhi Jal Board (hereinafter,



‘*DJB*’) and DDA. Thus, going forward, insofar as Zone ‘O’ is concerned, it is the DDA which would be the responsible agency to implement any orders that may be passed by this Court.

5. Mr. Ajay Kadian, Director Land Management, DDA has joined the proceedings virtually and submits that out of the 9,700 hectares in Zone ‘O’, DDA only owns approximately 4,000 hectares.

6. The submission of Mr. Ajay Kadian, Director Land Management, DDA is that the DDA cannot be responsible for the remaining portion of the land in Zone ‘O’. It is further submitted that in view of the Minutes of Meeting dated 25th March, 2026, DDA would be the responsible agency for Zone ‘O’. It is also pointed out that the Special Task Force headed by the Vice Chairman, DDA has to now conduct the second drone survey of Zone ‘O’.

7. The agreed Minutes of Meeting dated 25th March, 2026 also state that encroachments in Zone ‘O’ shall be removed and any unauthorized constructions shall also be removed.

8. Since these 91 colonies in Zone ‘O’ are unauthorized colonies, there is no question of any sanction plan being given to anyone, in these colonies. The Special Task Force, which shall be chaired by the Vice Chairman, DDA, shall undertake continuous monitoring and supervision of this area to ensure that there is no unauthorized construction and encroachments in this Zone.

9. It is pointed out, that insofar as these 91 colonies are concerned, as per an affidavit which has been handed over to this Court filed by the DDA before the National Green Tribunal in *OA No. 190/2024*, the DDA has highlighted a contradiction between Regulation 7 of the National Capital Territory of Delhi (Recognition of Property Rights of Residents in



Unauthorised Colonies) Regulations, 2019 and Section 3(2)(ii) of the National Capital Territory of Delhi Laws (Special Provisions) Second Act, 2011. The contents of the said affidavit are relevant and are set out below:-

“2. It is submitted that in view of the exclusion under Regulation No.7 of the National Capital Territory of Delhi (Recognition of Property Rights of Residents in Unauthorised Colonies), Regulations, (hereinafter referred to as "NCT Regulations, 2019")], no rights have been conferred upon the 90 unauthorized colonies falling under Zone-O.

3. It is submitted, however, that the said colonies are part of the list of 1731 unauthorised colonies identified by the Government of NCT, Delhi ("GNCTD"), under the NCT Regulations, 2019.

4. Section 3(2)(ii) of the National Capital Territory of Delhi Laws (Special Provisions) Second Act, 2011 [hereinafter referred to as the "Special Provisions Act"], provides for maintaining of status quo in respect of unauthorized colonies identified under the NCT Regulations, 2019, existing as on 31.03.2002, and where construction took place up to 01.06.2014.

5. Section 4 of the Special Provisions Act further does not provide for any exception to the provisions of Section 3(2)(ii), in respect of colonies falling under the Zone O. In fact, there appears to be no explicit inclusion or exclusion of colonies falling in the O-Zone under the Special Provisions Act.

7. For clarity on the aspect of the action to be taken, meetings were held amongst various departments of the DDA. Opinion of the legal department was also taken. In view of the apparent contradiction under Regulation 7 of the NCT Regulations, 2019 and Section 3 of the Special Provisions Act, it was decided by the Competent Authority, that the matter at hand be referred to the Ministry of Housing and Urban Affairs, Government of India (Mohuas), under Section 5 of the Special Provisions Act, for seeking a clarification/opinion as to whether action for removal of such unauthorized colonies under



the Zone O, having an estimated population of 20-25 lakhs (approx.), would be permissible, as also for clarity on the criteria and provisions applicable for the relocation and rehabilitation of such persons. A copy of the communication dated 30.10.2025 addressed by Director (LM)-II to Dy. Secretary, Delhi Division-V, MoHUA is annexed hereto as Annexure-2.”

10. As per the above, clarification has been sought by the DDA from the Ministry of Housing and Urban Affairs, Government of India, as to whether action for removal of the unauthorized colonies under Zone ‘O’ would be permissible. This area having 91 colonies is stated to be having a population of 20-25 lakhs.
11. Further, Id. Counsel for the Petitioner has also highlighted that in the Draft Master Plan for Delhi, which is under consideration with the DDA, Zone ‘O’ is proposed to be divided into two areas. As per the Id. Counsel, one is to be the area consisting of all these unauthorized colonies and the other area is the green area.
12. Let the above submission be dealt with by the Director Land Management, DDA by filing an affidavit explaining as to what is the proposal for Zone ‘O’ in the Draft Master Plan.
13. Insofar as the clarification sought from the Ministry of Housing and Urban Development is concerned, Mr. Ajay Kadian has submitted to the Court that he has written a letter dated 30th October, 2025, but has not yet received any reply in respect of the said clarification sought.
14. On a query as to who is the concerned official in the said ministry, Mr. Ajay Kadian has named Ms. Garima Sharma, Undersecretary (**Mobile No.: 9716359442**) with whom he has been following up.
15. Accordingly, let Mr. Ajay Kadian hold a meeting with the Secretary



of the Ministry of Housing and Urban Affairs in this regard. In the said meeting, if any other official wants to be present, they may be called for the said meeting. The Secretary, Ministry of Housing and Urban Affairs shall hold the meeting on **6th April, 2026** at **11.30 AM**.

16. After holding the said meeting, the Ministry of Housing and Urban Affairs shall clarify its position before this Court by way of an affidavit by the next date of hearing.

17. All the participants in the Minutes of the Meeting dated 25th March, 2026 would also be permitted to attend the said meeting.

18. The present order shall be communicated to the Secretary, Ministry of Housing and Urban Affairs by Mr. Bhagwan Swarup Shukla, Id. CGSC.

19. Mr. Bhagwan Swarup Shukla, Id. CGSC, who is present in Court, is requested to accept notice on behalf of Union of India.

20. Insofar as the remaining decisions taken in the Minutes of the Meeting dated 25th March, 2026 is concerned, the following directions are issued:-

- i) The second phase of the drone survey shall be completed by the DDA within the next two weeks and a report shall be filed in this regard by the next date of hearing.
- ii) Apart from the 91 unauthorized colonies, if there are any other unauthorized colonies or any encroachment or construction, the same shall be removed in the next two weeks.
- iii) A Designated Field Officers team shall be created by the DDA in terms of paragraph 8 of the said Minutes of the Meeting dated 25th March, 2026.
- iv) A public notice shall be put up in the area by Mr. Ajay Kadian for reporting of any unauthorised construction or encroachments in



- Zone 'O' to a specific email address or mobile number. The said public draft notice shall be approved by Mr. Prabhsahay Kaur, Id. Counsel for DDA and the same shall be put up in the Zone 'O' at all prominent places.
- v) It is made clear that without any further orders from this Court, Mr. Ajay Kaidan shall not be transferred or moved from his present position, as the Director, Land and Management, DDA so that he can assist the Court.
- vi) The Special Task Force shall also hold a meeting **on or before 4th April, 2026** for information and compliance of the directions passed by the Court.

21. Under these circumstances, it is directed that Mr. Ajay Kaidan, Director, Land and Management, DDA, who is present in Court shall constitute necessary teams to ensure that there is constant supervision and manning in the Zone 'O' area including by use of technology/ drones or any other measures that need to be taken to ensure that there is no further encroachment or unauthorised occupation in the Zone 'O' area. It is made clear that stringent action shall be taken against any persons who are found to be making any constructions or encroaching upon the Zone 'O' area.

22. Let a copy of this order be communicated to the SHOs of all the colonies falling in the Zone 'O' area.

23. A copy of this order be communicated to the Commissioner of Police, Delhi by the Registry who shall direct all SHOs to keep a watch in this area so that there is no unauthorised construction or encroachment. If any assistance is sought by DDA in this regard, complete assistance shall be provided by the Delhi Police to the DDA.



24. Let a further status report be placed on record by the DDA by the next date of hearing. Moreover, on the said date, a printed map of Zone 'O' shall be produced before the Court for convenience, properly delineating the location of the 91 unauthorised colonies and if there are any other areas which need to be looked at by this Court.

25. Let a further status report be placed on record by the DDA and the Secretary, Ministry of Housing & Urban Development - GOI, by the next date of hearing. Moreover, on the said date, a printed map of Zone 'O' shall be produced before the Court for convenience, properly delineating the location of the 91 unauthorised colonies and if there are any other areas which need to be looked at by this Court.

26. The Minutes of the Meeting dated 25th March, 2026 and the affidavit of the DDA is taken on record.

27. List on 18th April, 2026 at 2.30 P.M.

**PRATHIBA M. SINGH
JUDGE**

**MANMEET PRITAM SINGH ARORA
JUDGE**

MARCH 28, 2026/MR/ck

**IN THE HIGH COURT OF DELHI AT NEW DELHI
WRIT PETITION (C) NO. 5751 OF 2014**

**IN THE MATTER OF:
VIJAY KUMAR DIWAKAR**

...PETITIONER

VERSUS

**SOUTH DELHI MUNICIPAL
CORPORATION & ORS.**

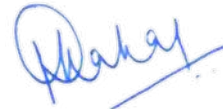
...RESPONDENTS

I N D E X

S.No.	Particulars	Page No.
1.	Status Report on behalf of Respondent No./3 Delhi Development Authority.	1-4
2.	Annexure “R-1”: Map of Zone ‘O’ depicting boundary, unauthorized colonies, DDA and other khasras.	5
3.	Annexure “R-2”: Detailed Tabulated Chart of Environmental, Ecological and Public Utility Projects undertaken/maintained by DDA in Zone ‘O’.	6
4.	Proof of Service.	7

RESPONDENT NO./3 DDA

THROUGH



**PRABHSAHAY KAUR
AND DEEKSHA L. KAKAR
COUNSEL FOR DDA**

B-6/58, LGF, SAFDARJUNG ENCLAVE
NEW DELHI – 110029.

Ph. 9313119255 | deeksha.kakar@scladi.com

Enrol.No.D/1154/2008

Place: New Delhi
Dated: 26.02.2026

**IN THE HIGH COURT OF DELHI AT NEW DELHI
WRIT PETITION (C) NO. 5751 OF 2014**

IN THE MATTER OF:-

VIJAY KUMAR DIWAKAR

...PETITIONER

VERSUS

**SOUTH DELHI MUNICIPAL
CORPORATION & ORS.**

...RESPONDENTS

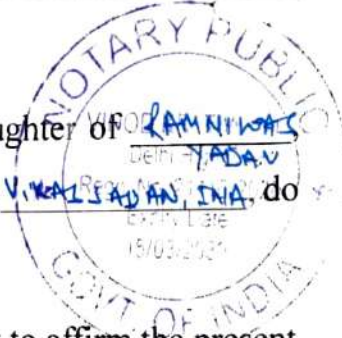
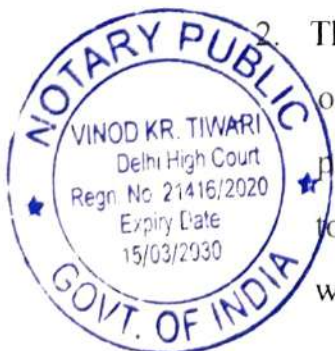
STATUS REPORT ON BEHALF OF RESPONDENT NO.3,

DELHI DEVELOPMENT AUTHORITY

I, PRATEEK RAJ YADAV, aged about 29 years, son/daughter of RAM NIWAS YADAV working as Deputy Director, having office at VIKALJADAN, INA, DDA, do hereby solemnly affirm and state as under:

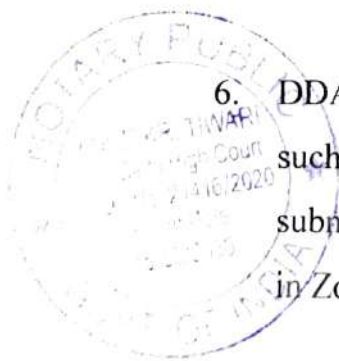
1. That I am duly authorised and competent to affirm the present Affidavit on behalf of Delhi Development Authority (“DDA”), which has been prepared under my instructions. I am fully conversant with the facts and circumstances of the present case on the basis of the records maintained in the office, which enable me to file the present Status Report on behalf of the answering Respondent.

2. The present Status Report is being filed in compliance with the order dated 23.01.2026 passed by this Hon’ble Court in the present writ petition, whereby this Hon’ble Court was pleased to direct the DDA to place on record a map of Zone ‘O’ along with a status report of the survey conducted in respect thereof,



including the details of the manner in which Zone 'O' has been demarcated to prevent further encroachment, trespass and illegal construction.

3. At the outset, it is respectfully submitted that Zone 'O' comprises an approximate area of 9700 hectares in total. The boundary of Zone 'O' has been delineated in accordance with the Approved Master Plan / Zonal Plan and is depicted in yellow colour in the map. A copy of the said map annexed herewith as **Annexure R-1**.
4. Within the said Zone 'O', there are 90 unauthorized colonies, collectively admeasuring approximately 807 hectares, which are depicted in blue colour in the annexed map. In addition thereto, certain built-up areas exist within Zone 'O' which neither fall upon DDA land nor form part of the aforementioned unauthorized colonies. Jurisdiction over such parcels vests with other Government departments and local authorities, and the same are outside the ownership and administrative control of DDA.
5. The total area of the land owned by DDA within Zone 'O' measures 3969.54 hectares, as per official reports. Out of this, approximately 184.2 hectares fall within the boundaries of the above-mentioned unauthorized colonies.
6. DDA is undertaking continuous field action for removal of such unauthorized occupation. In this regard, it is respectfully submitted that an area measuring 15.38 hectares of DDA land in Zone 'O' has been made encroachment-free on 03.02.2026.



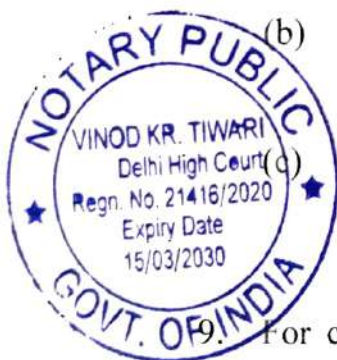
7. It is submitted that substantial portions of DDA land in Zone 'O' is being developed and maintained under environmental conservation, ecological restoration and public utility initiatives in the Yamuna floodplain area. These include Nature Parks, Baansera Bamboo Park, Bio-Diversity Parks, Eco-Tourism areas, Ghats, Riverfront Development works and related public projects. The details of such land parcels, aggregating approximately 4841.11 acres, are compiled in a tabulated chart with detailed project-wise breakup of the developed/earmarked areas, along with their respective extents (in acres) and project identification, is set out in a consolidated statement and annexed herewith as **Annexure R-2**.

8. In compliance with the specific directions of this Hon'ble Court regarding demarcation, a detailed map of Zone 'O' has been prepared through digitisation. The process adopted is as below:

(a) The Approved Zonal Plan / Raster Image under MPD-2001 was superimposed upon spatial mapping software;

(b) The boundary of Zone 'O' was digitised based on the approved planning documents;

(c) Khasra layer as provided by GSDL has been added over the available digitised boundaries of Zone-O.



9. For clarity and ease of reference, the colour coding in the annexed map is as under:

Yellow – Boundary of Zone 'O';

Blue – Unauthorized colonies;

Magenta – khasras (built-up) outside unauthorized colonies;

Red – DDA khasras outside unauthorized colonies;

Green – All khasras within Zone 'O'.

10. In further compliance with the directions of this Hon'ble Court, the complete Drone Survey data of Zone 'O', approximately 450 GB each, has been submitted in two external hard drives bearing the following particulars:

I. Product Name: PowerShell S3, Model No. GXPHDD03, 500 GB Portable HDD, Sr. No. GXP012650G00033

II. Product Name: PowerShell S3, Model No. GXPHDD03, 500 GB Portable HDD, Sr. No. GXP082550G00224.

The hard drives contain the full imagery and geo-referenced survey data of the entire Zone 'O' area.

11. It is respectfully submitted that DDA remains committed to protecting public land in Zone 'O', particularly the environmentally sensitive Yamuna floodplain area, and shall continue to take action in accordance with law to remove unauthorized encroachments and prevent further illegal occupation.

[Handwritten Signature]
Identify the Deponent who has signed/put thumb impression in my presence

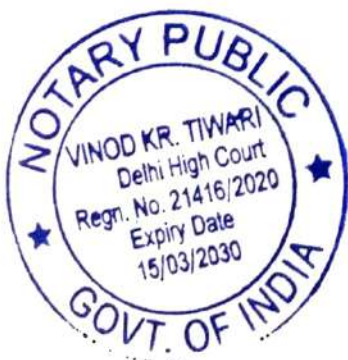
[Handwritten Signature]
DEPONENT
UID No.-0108134
प्रतीक राज यादव (समन्वय) / Dy. Director (LMC)
उपनिदेशक भूमि-प्रबंधन / Delhi Development Authority
विकास सदन, आई.एन.ए., नई दिल्ली-110023

VERIFICATION

26 FEB 2026

Verified at New Delhi on this 26 day of February, 2026, that the contents of the above affidavit are true and correct to my knowledge and belief, based on official records maintained by Respondent No./DDA. Nothing material has been concealed therefrom.

26 FEB 2026



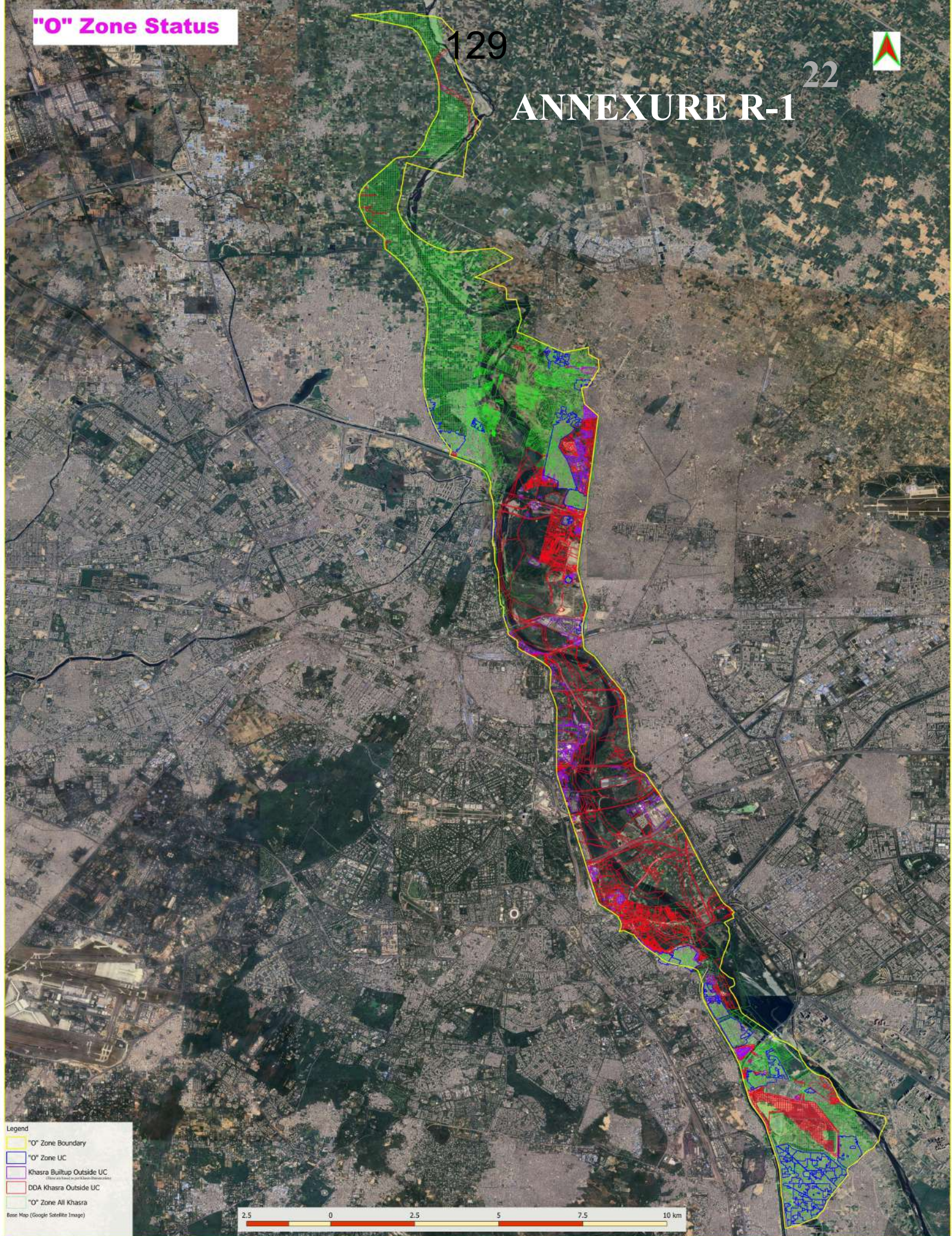
CERTIFIED THAT THE DEPONENT
Shri/Smt./Km. PRATEEK RAY YADAV
S/o, W/o, D/o, Sh. RAMNIKHANS SADRAN
Identified by Shri/Smt. DEEPA K. L. KHAN, ADV.
has solemnly Attested before me at Delhi
on.....Sl. No.....
that the contents of the affidavit which
have been read Over & explained to him/her
are true & correct to his/her knowledge

NOTARY

[Handwritten Signature]
DEPONENT
UID No.-0108134
प्रतीक राज यादव (समन्वय) / Dy. Director (LMC)
उपनिदेशक भूमि-प्रबंधन / Delhi Development Authority
विकास सदन, आई.एन.ए., नई दिल्ली-110023
Vikas Sadan, INA, New Delhi-110023



ANNEXURE R-1



Legend

- "O" Zone Boundary
- "O" Zone UC
- Khassa Bullup Outside UC
(Based on land use/cover Khassa Information)
- DDA Khassa Outside UC
- "O" Zone All Khassa

Base Map (Google Satellite Image)



**Land Management Department
Delhi Development Authority (DDA)
Vikas Sadan, INA-110023
New Delhi, India**

Disclaimer: The Khassra shown on the map has been sourced from Geospatial Delhi Limited (GSDL, A Government NCT of Delhi Company), and is currently shifted from its correct location. The Khassra displayed does not represent the complete Khassra of DDA. It has been superimposed in the first phase, and the superimposition of the remaining Khassras will be completed in the next phase.

ANNEXURE R-2

23

**DELHI DEVELOPMENT AUTHORITY
OFFICE OF THE DIRECTOR (HORT.) CIRCLE - III
15TH FLOOR, VIKAS MINAR, I.T.O., NEW DELHI-110002**

25.02.2026

O ZONE Area under the jurisdiction of Director (Hort.) Circle - III

Sl. No.	Name of Park	Area (In Acre)	Developed/Undeveloped	Remarks
1	NH-24 to Pusta Road (Eastern Bank) (Mayur Nature Park Ph-I)	420.00	Undeveloped	YRF/O-Zone
2	Pusta Road to D.N.D. Flyover(Eastern Bank) (Mayur Nature Park Ph-II)	510.00	Undeveloped	YRF/O-Zone
3	Land at Madanpur Khadar	146.98	Undeveloped	YRF/O-Zone
4	NH 24 to Barrahpulla Darin Yamuna Flood plain area (Baansera)	402.77	Developed	YRF/O-Zone
5	Barrahpulla to DND Flyway, Yamuna Flood plain area (AOL)	240.00	Developed	YRF/O-Zone
6	NH-24, Behind CWG Village (Easten Bank) (Amrut Bio-Diversity Park)	266.76	Developed	YRF/O-Zone
7	ITO Bairrage to Old railway line (Yamuna Bank Metro Station)	250.00	Undeveloped	YRF/O-Zone
8	Green Area WoodLand I.T.O Bridge (PWD Ghat)	20.00	Undeveloped	YRF/O-Zone
9	D/o Millenium Depot (River Front)	60.00	Undeveloped	YRF/O-Zone
10	Rejuvenation and Restoration of River Yamuna Flood Plains Old Railway Bridge to ITO Barrage Part-A (Golden Jubilee)	190.81	Developed	YRF/O-Zone
11	Rejuvenation and Restoration of River Yamuna Flood Plains Old Railway Bridge to ITO Barrage Part-B (Vatika)	264.29	Developed	YRF/O-Zone
12	Area of Eco-Tourism near Rajghat Power Plant	74.10	Undeveloped	YRF/O-Zone
13	Restoration & Rejuvenation of River Yamuna Flood Plains Old Rly. Bridge to ITO Barrage (Asita East UP Portion)	222.30	Developed	YRF/O-Zone
14	Restoration & Rejuvenation of River Yamuna Flood Plains Old Rly. Bridge to ITO Barrage (Asita East DDA)	212.42	Developed	YRF/O-Zone
15	Rejuvenation & Restoration at River Yamuna (Wazirabad Barrage to Old Rly. Bridge) (Yamuna Vanasthali)	585.00	Developed	YRF/O-Zone
16	Area between Yudister Sethu and ORB (Yamuna Bank Shastri Park Metro Station)	50.00	Undeveloped	YRF/O-Zone
17	Kalindi BDP	281.58	Developed	YRF/O-Zone
18	Vasudev Ghat	40.00	Developed	YRF/O-Zone
19	Vasudev Ghat	43.10	Undeveloped	YRF/O-Zone
20	Yamuna Bio-Diversity Park Ph-I & II (YBDP-Ph-I & II)	457.00	Developed	YBDP/O-Zone
21	Area above Wazirabad Barrage (IWAI)	104.00	Undeveloped	YRF/O-Zone
TOTAL		4841.11		
Developed Area (Acre)		3162.93		
Undeveloped Area (Acre)		1678.18		

Sd/-
(Dr. Rameshwar Dayal)
Director (Hort.) Circle - III

IN THE MATTER OF:

VIJAY KUMAR DIWAKAR

...PETITIONER

VERSUS.

SOUTH DELHI MUNICIPAL CORPORATION & ORS

... RESPONDENTS

INDEX

NDOH: 18.04.2026

S. NO.	PARTICULARS	PAGES
1	AFFIDAVIT ON BEHALF OF THE RESPONDENT NO 4 (SECRETARY, MINISTRY OF HOUSING AND URBAN AFFAIRS) (MoHUA) IN COMPLIANCE WITH THE ORDER DATED 28.03.2026	1-3
2	<u>ANNEXURE R-01</u> A TRUE COPY OF THE MINUTES OF MEETING DATED 06.04.2026.	4-7
3	PROOF OF SERVICE	8

THROUGH,



BHAGWAN SWARUP SHUKLA

CENTRAL GOVT STANDING COUNSEL

CH.459 BLOCK-1 DELHI HIGH COURT

MOB-9910483635

PLACE : NEW DELHI

DATE: 15.04.2026

IN THE HIGH COURT OF DELHI AT NEW DELHI
WRIT PETITION (CIVIL) NO. 5751 OF 2014

IN THE MATTER OF:

VIJAY KUMAR DIWAKAR

...PETITIONER

Vs.

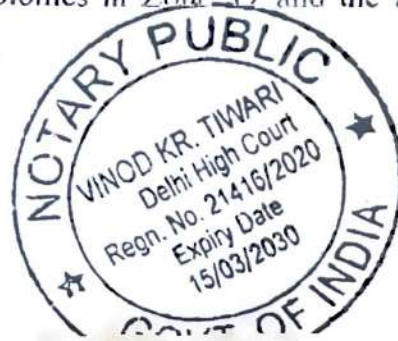
SOUTH DELHI MUNICIPAL CORPORATION & ORS

... RESPONDENTS

AFFIDAVIT ON BEHALF OF THE SECRETARY, MINISTRY OF HOUSING
AND URBAN AFFAIRS (RESPONDENT N 4) COMPLIANCE WITH THE ORDER
DATED 28.03.2026

I, Upendra Kumar Tiwari, S/o Late Sharada Prasad Tiwari, aged 51 years, working as Under Secretary, Delhi Division-I, Ministry of Housing and Urban Affairs, Government of India, having office at Sankalp Bhawan, New Delhi, do hereby solemnly affirm and state as under:

1. That I am working as Under Secretary, Delhi Division-I with the answering Respondent, Ministry of Housing and Urban Affairs, Government of India and am well conversant with the facts and circumstances of the present case and am competent to swear this affidavit on behalf of the Ministry of Housing and Urban Affairs (MoHUA).
2. That I am working in my aforesaid official capacity with the Ministry of Housing and Urban Affairs and am conversant with the facts and circumstances of this case based on documents and records received from Respondents and in my above official capacity, I am competent and authorized to file this affidavit on behalf of Ministry of Housing and Urban Affairs.
3. That this affidavit is being filed in specific compliance with the directions passed by this Hon'ble Court on March 28, 2026, whereby MoHUA was directed to clarify its position regarding the removal of unauthorized colonies in Zone 'O' and the apparent contradiction between existing statutory provisions.



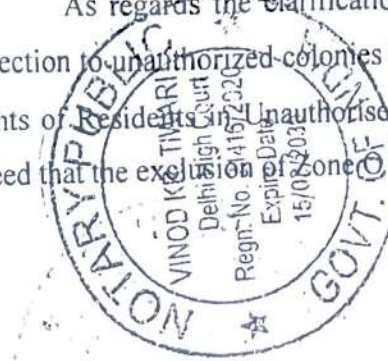
The relevant portion of the order dated 28.03.2026 passed by this Hon'ble Court in the present case are as follows:

- ...
15. Accordingly, let Mr. Ajay Kadian hold a meeting with the Secretary of the Ministry of Housing and Urban Affairs in this regard. In the said meeting, if any other official wants to be present, they may be called for the said meeting. The Secretary, Ministry of Housing and Urban Affairs shall hold the meeting on 6th April, 2026 at 11.30 AM.
16. After holding the said meeting, the Ministry of Housing and Urban Affairs shall clarify its position before this Court by way of an affidavit by the next date of hearing.
17. All the participants in the Minutes of the Meeting dated 25th March, 2026 would also be permitted to attend the said meeting.
18. The present order shall be communicated to the Secretary, Ministry of Housing and Urban Affairs by Mr. Bhagwan Swarup Shukla, Id. CGSC.
19. Mr. Bhagwan Swarup Shukla, Id. CGSC, who is present in Court, is requested to accept notice on behalf of Union of India.

4. That in further compliance with the Court's directions, a high-level meeting was convened on 06.04.2026 at 11.30 A.M. at Sankalp Bhawan, GPOA-II Building, K.G. Marg, New Delhi. Secretary, HUA was out of station, hence the said meeting was chaired by the Additional Secretary (Delhi). The meeting was attended by senior officials from the DDA, MCD, GNCTD, and other stakeholder agencies. A true copy of the minutes of meeting held on 06.04.2026 is annexed herewith and marked as **Annexure-R-1**.

5. With regard to the applicability of the National Capital Territory of Delhi Laws (Special Provisions) Second Act, 2011 as amended from time to time till date, to such colonies, Section 3(2)(ii) of the said Act provides for maintenance of status quo in respect of unauthorized colonies identified under the 2019 Regulations, but does not explicitly exclude or include colonies falling in Zone-O. This Special Provisions Act extends the temporary protection upto 31.12.2026.

6. As regards the clarification sought by DDA on the issue of applicability of protection to unauthorized colonies listed in the NCT of Delhi (Recognition of Property Rights of Residents in Unauthorised Colonies) Regulations, 2019 in Zone 'O', it was agreed that the exclusion of Zone-O as mentioned in Regulation 7 of above regulations is



only for the purpose of regularisation and National Capital Territory of Delhi Laws (Special Provisions) Act, 2011 does not alter/modify the Regulation 7 of 2019 Regulations.

7. That the answering Respondent is filing the present Affidavit with the limited purpose of addressing the directions passed by the Hon'ble Court vide Order dated 28.03.2026 and the Answering Respondent further craves leave of this Hon'ble Court to file a detailed Affidavit if directed or if deemed necessary, at a subsequent stage.

8. It is submitted that the Answering Respondent further craves leave of this Hon'ble Court to address further oral arguments during the course of hearing.

[Signature]
DEPONENT

यू. के. तिवारी/U. K. TIWARI
अवर सचिव/Under Secretary
आवासन और शहरी कार्य मंत्रालय
Ministry of Housing & Urban Affairs
भारत सरकार/Govt. of India
नई दिल्ली/New Delhi

[Signature]
I certify the Deponent who has signed/put
my impression in my presence
VERIFICATION

Verified at New Delhi on 15 day of April 2026, that the contents mentioned above are true and correct to the best of my knowledge, believed to be true and correct and derived from official records. No part of it is false and nothing material has been concealed therefrom.

[Signature]
DEPONENT

यू. के. तिवारी/U. K. TIWARI
अवर सचिव/Under Secretary
आवासन और शहरी कार्य मंत्रालय
Ministry of Housing & Urban Affairs
भारत सरकार/Govt. of India
नई दिल्ली/New Delhi



CERTIFIED THAT
Shri/Smt./Km.....
No. W/o, D/o, Sh.....
identified by Shri/Smt.....
has solemnly Attested before me at.....
on.....
that the contents of the affidavit/.....
have been read over & explained to him/her
are true & correct to his/her knowledge.
15 APR 2026
[Signature]
NOTARY

MOST IMMEDIATE/COURT MATTER

No. K-20013/3/2025-DD-I

भारत सरकार/Government of India

आवासन और शहरी कार्य मंत्रालय /Ministry of Housing and Urban Affairs

संकल्प भवन /Sankalp Bhawan,

नई दिल्ली/New Delhi.

Dated the 17 April, 2026

MINUTES OF THE MEETING

Subject: Minutes of the meeting held under chairmanship of Additional Secretary (Delhi) at on 06.04.2026 at 11:30AM to discuss issues related to WP (C) 5751/2014 titled "Vijay Kumar Diwakar Vs. SDMC & Ors." in compliance with the directions of Hon'ble Hight Court of Delhi dated 28.03.2026.

The Minutes of the Meeting held under the Chairmanship of Additional Secretary (Delhi), Ministry of Housing and Urban Affairs, Government of India on 06.04.2026 at 11:30Am to discuss issues related to WP (C) 5751/2014 titled "Vijay Kumar Diwakar Vs. SDMC & Ors." in compliance with the directions of Hon'ble Hight Court of Delhi dated 28.03.2026, is forwarded for information and necessary action.

2. This has approval of Secretary, Housing and Urban Affairs.

Encl. as above.



(U.K. Tiwari)

Under Secretary (DD-I)
Tel.No.: 23783644

To

1. Chief Secretary, GNCT of Delhi, 5th Level, A-Wing, Delhi Secretariat, I.P. Estate, New Delhi-110002.
2. The Commissioner, Municipal Corporation of Delhi, Dr. S.P. Mukherjee Civic Centre, JLN Marg, New Delhi-110002.
3. The Vice Chairman, Delhi Development Authority, Vikas Sadan, INA, New Delhi-110023.
4. Principal Commissioner (LD, LM, PM-UDAY & Land Pooling), Delhi Development Authority, Vikas Sadan, INA, New Delhi-110023.
5. The Secretary (Revenue)-cum-Divisional Commissioner, Revenue Department, GNCTD, 5, Sham Nath Marg, Prema Kunj, Civil Lines, Delhi-110054.
6. Principal Secretary (Law, Justice & Legislative Affairs), GNCTD, 8th Level, C-Wing, Delhi Secretariat, Players Building, I.P. Estate, New Delhi-110002.
7. Secretary (Urban Development Department), GNCTD, Delhi Secretariat, I.P. Estate, Delhi-110002.
8. Secretary (Environment & Forest), GNCTD, Environment Department, 6th Level, C-Wing, I.P. Estate, Delhi Secretariat, Delhi-110002.
9. The Chief Executive Officer, DUSIB, GNCTD, Punarwas Bhawan, I.P. Estate, New Delhi-110002.

10. CEO, Delhi Jal Board, GNCTD, Delhi Jal Board (HQ), Varunalaya, Ph-II, Jhandewalan, Karol Bagh, New Delhi-110005.
11. Secretary (I&FC), GNCTD, L.M. Bund Office Complex, Shastri Nagar, Delhi-110031.
12. Commissioner (PM-UDAY), Delhi Development Authority, Vikas Sadan, INA, New Delhi-110023.

Copy for information to:

1. PSO to Secretary (HUA)
2. PSO to AS(D), MoHUA
3. PS to DS (DD-I/DD-II)

Minutes of the Meeting

*In compliance with the directions of Hon'ble High Court dated March 28, 2026 in W.P.(C) no. 5751/2014 titled "Vijay Kumar Diwakar vs. SDMC & Ors." reg removal of unauthorised colonies from Zone-O, a meeting was held on 06.04.2026 at 11.30 A.M. at Sankalp Bhawan, K.G. Marg, New Delhi. Secretary, Housing & Urban Affairs was out of station, hence the said meeting was chaired by the Additional Secretary (Delhi), MOHUA. (A list of the Officers who attended the meeting is enclosed herewith as **Annexure A.**)*

2. The meeting deliberated on the unauthorised colonies of Zone-O, applicability of the special protection Act viz. The National Capital Territory of Delhi Laws (Special Provisions) Second Act, 2011 w.r.t. UCs in Zone-O, etc. VC, DDA briefed the matter to the Chair of following:

i) DDA is seized of the matter of unauthorised colonies in Zone-O which is before National Green Tribunal in OA No.190/2024.

ii) DDA has stated that no property rights have been conferred upon the unauthorised colonies falling in Zone-O.

iii) With regard to the applicability of the National Capital Territory of Delhi Laws (Special Provisions) Second Act, 2011 as amended from time to time till date, to such colonies, DDA has opined that Section 3(2)(ii) of the said Act provides for maintenance of status quo in respect of unauthorised colonies identified under the 2019 Regulations, but does not explicitly exclude or include colonies falling in Zone-O. This Special Provisions Act extends the temporary protection upto 31.12.2026.

3. As regards the clarification sought by DDA on the issue of applicability of protection to unauthorised colonies listed in the NCT of Delhi (Recognition of Property Rights of Residents in Unauthorised Colonies) Regulations, 2019 in Zone 'O', it was agreed that the exclusion of Zone O as mentioned in Regulation 7 of above regulations is only for the purpose of regularisation and National Capital Territory of Delhi Laws (Special Provisions) Act, 2011 does not alter/modify the Regulation 7 of 2019 Regulations.

4. It was further noted Zone-O is not a single homogeneous area and has to be seen in a wholistic manner. Zone -O comprises of some villages (lal dora) existing since decades, Government land, unauthorised colonies built on private/govt land, etc. Importantly, Zone-O also encompasses the Yamuna River and its surrounding floodplain.

5. All concerned agencies, including the Delhi Development Authority, will accordingly take note of and immediately identify encroachments and unauthorised constructions within their respective jurisdictions in Zone 'O'.

6. The meeting ended with a vote of thanks to the Chair.

List of Participants:

Ministry of Housing and Urban Affairs:

1. Ms. D. Thara, Additional Secretary (D) - In Chair
2. Shri Sanjay Kumar Upadhyay (DD-I)
3. Shri Manjesh Porwal, Director (DD-II)
4. Shri U.K. Tiwari, Under Secretary (DD-I)

Delhi Development Authority:

1. Dr. N. Saravana Kumar, Vice Chairman
2. Shri Ravi Shankar, Pr. Commissioner (LD, LM, PM-UDAY)
3. Shri Manna Akhtar, Commissioner (LD)
4. Ms. Manju Paul, Commissioner (Plg.)
5. Shri Ajay Kadian, Director (LM)
6. Shri Manohar Lal, CLA
7. Prateek Raj Yadav, Dir (DLM-I)

Municipal Corporation of Delhi:

1. Shri P. Dinesh, Chief Town Planner
2. Shri Yogendra Yadav, Superintending Engineer (Blg.) HQ
3. Shri Anand Agrawal, Addl. Chief Law Officer
4. Shri H.M. Meena, EE(Blg.)
5. Shri Mukesh Gaur, AE(Blg.)
6. Shri B.B. Agrawal, SE

Revenue Department, GNCTD:

1. Shri Ajay Kumar, DM (North East)
2. Dr. Sravan Bagaria, DM (South East)
3. Shri Himanshu Yadav, SDM (HQ-1)

Govt. of National Capital Territory of Delhi (GNCTD):

1. Ms. Aishwarya Singh Kashyap, AS(Law) (through VC)
2. Shri Ritesh Singh, Principal Secretary (Law, Justice & Legislative Affairs) (through VC)
3. Shri Vijay Kumar Bidhuri, Secretary (UD) (through VC)

Delhi Urban Shelter Improvement Board (DUSIB)

1. Shri Kamaljeet, AE (Coord.) (through VC)

Delhi Jal Board:

1. Shri Siva Gopal Reddy, Addl. CEO

Irrigation and Flood Control:

1. Shri Jitendra Kumar, SE

Land & Development Office:

1. Shri Suresh Kumar Rana, EO

**IN THE HIGH COURT OF DELHI AT NEW DELHI
(EXTRA ORDINARY CIVIL JURISDICTION)**

W.P.(C) 5751 OF 2014

IN THE MATTER OF:

VIJAY KUMAR DIWAKAR

...PETITIONER

VERSUS

SOUTH DELHI MUNICIPAL CORPORATION

& ORS.

...RESPONDENTS

INDEX

S. NO.	PARTICULARS	PG.NO.
1.	Status Report on Behalf of Respondent No. 3/Delhi Development Authority	1-12
2.	Annexure 1: A Copy of the letter received from Survey of India	13-14
3.	Annexure 2: Details of the removal of encroachment in Zone 'O'.	15
4.	Annexure 3: Copies of various emails addressed to the various land owning agencies to carry out encroachment drives.	16-29
5.	Annexure 4: A Copy of order dated 09.04.2026 nominating field officers by the Answering Respondent	30

6.	Annexure 5: A Copy of the list of Designated Field Officers of land-owning agencies with their name, designation and mobile numbers	31
7.	Annexure 6: Copies of the Public Notice alongwith Geo-tagged photographs	32-46
8.	Annexure 7: A Copy of STF Minutes of the Meeting dated 06.04.2026	47-53
9.	Annexure 8: A Copy of the letter to Commissioner of Police, Delhi	54
10.	Proof of Service	55

RESPONDENT NO. 3/DDA

THROUGH

निदेशक (सुवि प्रबंधक)-II / Director (LM)-II
दिल्ली विकास प्राधिकरण / Delhi Development Authority
विकास सदन, आई.एन.ए. / Vikas Sadan, INA
नई दिल्ली-110023 / New Delhi-110023

PRABHSAHAY KAUR
STANDING COUNSEL, DDA
DEEKSHA L. KAKAR
PANEL COUNSEL, DDA

Chamber No.184, Block-II, Delhi High Court,
New Delhi-110003

Enrol No: D/737/2008

Ph: 9810158581

Email: records.pskchamber@gmail.com

sahayk@gmail.com

NEW DELHI
DATED 17.04.2026

IN THE HIGH COURT OF DELHI AT NEW DELHI
(EXTRA ORDINARY CIVIL JURISDICTION)

W.P.(C) 5751 OF 2014

IN THE MATTER OF:

VIJAY KUMAR DIWAKAR

...PETITIONER

VERSUS

SOUTH DELHI MUNICIPAL CORPORATION

& ORS.

...RESPONDENTS

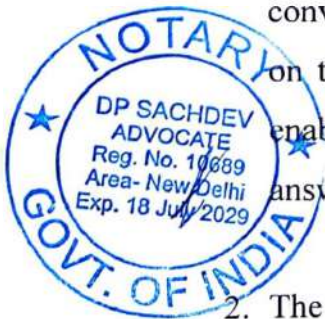
**STATUS REPORT ON BEHALF OF RESPONDENT NO.3/
DELHI DEVELOPMENT AUTHORITY.**

I, Ajay Kadian, S/o Mr. S.S. Kadian, aged about 57 years, working as Director/LM-11, having office at DDA Vikas Sadan I/A, New Delhi. do hereby solemnly affirm and state as under:

1. That I am duly authorised and competent to affirm the present Affidavit on behalf of Delhi Development Authority ("DDA"), which has been prepared under my instructions. I am fully conversant with the facts and circumstances of the present case

on the basis of the records maintained in the office, which enable me to file the present Status Report on behalf of the answering Respondent.

2. The present Status Report is being filed in compliance with the order dated 28.03.2026 passed by this Hon'ble Court in the captioned Public Interest Litigation ("PIL"). By the said order, this Hon'ble Court directed the answering Respondent to



Sta 16/2/2026
dt 17/04/2026

indicate the proposal for Zone 'O' in the Draft Master Plan, 2041 and to constitute necessary teams to ensure constant supervision and manning of the Zone 'O' area, including by use of technology such as drones or any other measures, so as to prevent further encroachment or unauthorised occupation therein, along with other directions.

BACKGROUND:

3. The present PIL was instituted back in 2014. The original scope of the Petition pertained to demolition of 40 properties forming part of 17 unauthorised colonies. The properties are enumerated hereinbelow:

"1. Shri Chand Chaukan Market, Block-E, Jaitpur Extn. Part-1, T Point Ismailpur Tanki Road, Badarpur, New Delhi-110044

2. Opp. E-51 Aliaa Digital Studio, Behind Sidhesari Property Dealer Shop, Sidhesari Market, Saurabh Vihar, Main Jaitpur Road, Badarpur, New Delhi-110044

3. Opp. I Block Hari Nagar Extn., Main Tanki Road, Gali No. 7, Shakti Vihar, Badarpur, New Delhi-110044

4. Opp. MCD Primary School Jaitpur, Main jaitpur Road, S Block Saurabh Vihar, Badarpur, New Delhi-110044

5. N-509, Nala Road, Saurabh Vihar, Badarpur, New Delhi- 110044

6. N- 511, Nala Road, Saurabh Vihar, Badarpur, New Delhi-110044

7. N-513, Nala Road, Saurabh Vihar, Badarpur, New Delhi-110044

8. N-526, Nala Road, Saurabh Vihar, Badarpur, New Delhi-110044

9. N-534, Nala Road, Saurabh Vihar, Badarpur, New Delhi-110044

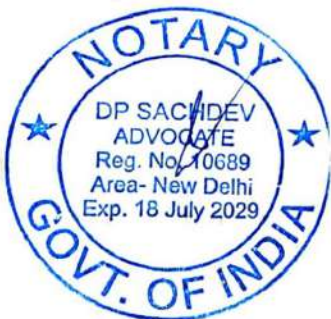
10. Block 0/658, Near 220 KV Tower, Pusta Road, Saurabh Vihar, Jaitpur, Badarpur, New Delhi-110044

11. J Block, G-131, Adjacent to RK Communication. Opp. Mohan Book Store, Nala Road, Saurabh Vihar, Jaitpur, Badarpur, New Delhi-110044

12. D-121, Nala Road, Saurabh Vihar, Jaitpur, Badarpur, New Delhi-110044



- 13.D-122, Nala Road, Saurabh Vihar, Jaitpur, Badarpur, New Delhi-110044
- 14.G-21, Nala Road, Saurabh Vihar, Jaitpur, Badarpur, New Delhi-110044
- 15.H.N. 462, Gah No. 15, N Block, Amar Market, Saurabh Vihar, Jaitpur, Badarpur, New Delhi-110044
- 16.H.N. 9A, Gali No. 1B, N Block, Amar Market, Saurabh Vihar, Jaitpur, Badarpur, New Delhi-110044
- 17.H.N. 236, Gah No. 11, N Block, Amar Market, Saurabh Vihar, Jaitpur, Badarpur, New Delhi-110044
- 18.H.N. 152, Gali No. 5, N Block, Amar Market, Saurabh Vihar, Jaitpur, Badarpur, New Delhi-110044
- 19.H.N. 153, Gali No. 5, N Block, Amar Market, Saurabh Vihar, Jaitpur, Badarpur, New Delhi-110044
- 20.H.N. 139, Gali No. 5, N Block, Amar Market, Saurabh Vihar, Jaitpur, Badarpur, New Delhi-110044
- 21.H.N. 162, Gali No. 6, N Block, Amar Market, Saurabh Vihar, Jaitpur, Badarpur, New Delhi-110044
- 22.H.N. 194, Gali No. 7, N Block, Amar Market, Saurabh Vihar, Jaitpur, Badarpur, New Delhi-110044
- 23.H.N. 104, Gali No. 3, N Block, Amar Market, Saurabh Vihar, Jaitpur, Badarpur, New Delhi-110044
- 24.L-489, Main Nala Road, Saurabh Vihar, Jaitpur, Badarpur, New Delhi-110044
- 25.Shop No. 37, Nitin Auto Services, Peer Baba Colony, Jaitpur, Badarpur, New Delhi-110044
- 26.F-51, Gali No. 7, Near Mansoori Chowk, Jaitpur Extn. Part-II, Khada Colony, Badarpur, New Delhi-110044
- 27.A-47, Opp. JD Beauty Salon, Gali No.1, Jaitpur Khada Colony Part-II, Badarpur, New Delhi-110044
- 28.H.NO. A128(01d) 189 (New) Jaitpur Extn. Badarpur, New Delhi-110044
29. B-504, Jaitpur Extn., Part-II, Badarpur, New Delhi-110044
- 30.Jannat Valley Public School, Main Pusta Road, Jaitpur Part-II, Badarpur-New Delhi-110044



31. Near Riva Craft, D-75, Jaitpur Extn. Part-II, Khada Colony, Badarpur-New Delhi-110044
- 32.D Block, Gali No. 4, Jaitpur Extn. Part-II, Khada Colony, Badarpur-New Delhi-110044
- 33.D 686, Jama Masjid Road, Jaitpur Extn. Part-II, Khada Colony, Badarpur-New Delhi-110044
- 34.A-7, Hari Nagar Extn., Part-II, Shiv Mandir Wali Gali, Badarpur, New Delhi-110044
- 35.A-10, Hari Nagar Extn., Part-II, Shiv Mandir Wali Gali, Badarpur, New Delhi-110044
36. A-4, Behind Deepak Playwood, Hari Nagar, Main Jaitpur Road, Badarpur, New Delhi-110044
- 37.1-40, Adjacent to B.S. Memorial Clinic, Opp. I-4A, Chaurasia Electrical, Near MTNL Exchange, Hari Nagar, Extn., Jaitpur Road, Badarpur, New Delhi-110044
38. Opp. Ajay Electronic, Adjacent to Manjeet Automobile, Main Jaitpur Road, Hari Nagar, Badarpur, New Delhi-110044
39. E-8, Saurabh Vihar, Main Jaitpur Road, Near Axis Bank ATM, Badarpur, New Delhi-110044
- 40 C-9, Behind Style Shop, Opp. Shiv Property Saurabh Vihar, Near Chokan Mandir, Jaitpur Road, Badarpur, New Delhi-110044”

Further, the prayers in the Petition are reproduced hereinbelow:

- a) “Writ of mandamus or any other appropriate writ, order or direction inter alia directing respondents to take action in respect of unauthorised constructions being carried out in the properties mentioned in para 9 and also in other colonies like Madanpur Khadar, Jaitpur, Meethapur, Jaitpur Extension Part-I, Shakti Vihar, Saurabh Vihar, Peer Baba Colony, Jaitpur Khada Colony, Jaitpur Extn. Part II, Prince Colony, Jasola Village, Gagan Vihar, Madapur Extension Part-I, II & III and Hari Nagar etc. situated in Zone 'O' and Badarpur Extension, Shakti Enclave, Mohan Baba Nagar and Tughlakabad Extension etc. Zone 'F' South Delhi, New Delhi by ordering demolition of the unauthorised construction going in the aforesaid premises in violation of the notices issued by DDA and Municipal Corporation and also provisions of Delhi Municipal Corporation Act, 1957 and the National Capital Territory of Delhi Laws (Special Provisions) Second Act, 2011; and



- b) *Writ, order or direction inter-alia directing proceedings to be initiated against the concerned officials of respondents for failing in their statutory duties to stop and prevent unauthorised constructions from taking place in the areas in question in the teeth of notices issued by DDA and MCD and statutory provisions providing no legal protection to any construction beyond 8.2.2007 being carried out in any of the unauthorised colony; and*
- c) *pass such other or further order(s) as this Hon'ble Court may deem fit and proper in the facts and circumstances of the case."*

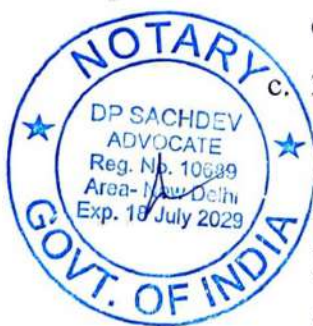
EXPANSION OF SCOPE AND FILING OF STATUS REPORTS OF THE ANSWERING RESPONDENT:

4. Over the course of these proceedings, the scope of the PIL was expanded, from time to time. This Hon'ble Court was pleased to call upon the answering Respondent to file Affidavits/Status Reports, detailing the steps taken for removal of encroachments in Zone "O". A summary of the filings made by the answering Respondent is set out below:

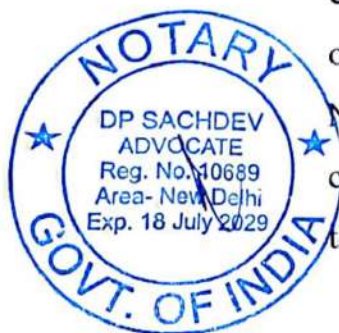
a. **16.09.2014:** Status Report regarding identification and demarcation of land. Preliminary steps were outlined to verify boundaries of the subject property, and demolition action was initiated.

b. **15.10.2014:** Detailed account of demolition action undertaken on the floodplains, wherein approximately 250 structures comprising *chappars* and temporary constructions were removed.

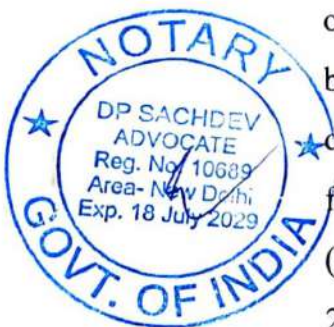
c. **25.07.2016 & 21.10.2016:** These affidavits showcase the various steps taken by the Joint Task Force in removal of encroachment and rejuvenation of the Yamuna Flood Plains by deploying security guards, installing CCTV Cameras, impounding vehicles carrying construction materials unauthorisedly, etc.



- d. **26.10.2016:** The answering Respondent placed on record a comprehensive 7-stage process of the Yamuna Revitalisation plan, to achieve the goal of protecting and conserving river Yamuna, including its floodplains, while establishing sustainable public connectivity and ensuring long term conservation.
- e. **22.12.2017:** This affidavit updated the Hon'ble Court of an Memorandum of Understanding executed between DDA and ISRO for access to the Geospatial Asset Management System, enabling periodic high-resolution satellite monitoring of the floodplains to detect encroachments.
- f. **08.02.2019:** This affidavit laid out the working of the Joint Task Force consisting of Commissioner (Land Management), DDA; Commissioner, South Delhi Municipal Corporation; District Magistrate South-East; Dy. Commissioner, Delhi Police. Demolition Action to be taken by the members of Joint Task Force in compliance of the Hon'ble Court's directions.
- g. **29.08.2022:** This Status Report contains further summaries of the minutes of the Joint Task Force meetings laying out the actions being taken by the Joint Task Force to make the subject area encroachment free.
- h. **16.02.2024 and 23.03.2024:** These Status Reports consolidated the history of actions taken for removal of encroachments on the Yamuna Flood Plains, in pursuance of orders of this Hon'ble Court, directions of the Hon'ble NGT, and recommendations of the High-Level Committee constituted thereto and the Answering Respondent gave the status of Yamuna Floodplains restorations.



- i. **09.07.2024:** The Status report laid out that the details of Drone survey which was under process and that an area of about 43 sq. kms had already been covered.
- j. **06.11.2024:** This status report gave a further update on the status of the drone survey and the Ortho Rectified Aerial Imagery of around 70 sq. kms out of 97 sq. kms. had been received by DDA.
- k. **18.12.2024:** In this Status Report, the answering Respondent informed the court that the drone survey was complete and the entire ortho-rectified Aerial imagery of the Zone "O" are i.e., 97 sq. kms. had been received by the answering Respondent and that the next step would be verifying encroachments by doing table top exercise by superimposing the khasras on the images.
- l. **12.12.2025:** This status Report summarised compliance with previous directions of this Hon'ble Court. It enunciated the next steps post receipt of the ortho-rectified aerial imagery. It also pointed out the other land owning agencies, besides DDA that own the land on the floodplains. Encroachment removal details were also provided
- m. **26.02.2026:** Details of further encroachment removal were provided. In compliance with the specific directions of this Hon'ble Court regarding demarcation, a detailed map of Zone 'O' prepared through digitisation, was placed before this Hon'ble Court by way of a soft copy in a hard disk as well as in the form of a printed map as a hard copy format. The process adopted was listed out:
 - (a) The Approved Zonal Plan / Raster Image under MPD-2001 was superimposed upon spatial mapping software;



(b) The boundary of Zone 'O' was digitised based on the approved planning documents; (c) Khasra layer as provided by GSDL was been added over the available digitised boundaries of Zone-O. For clarity and ease of reference, colour coding was provided in the map submitted.

DIRECTIONS ISSUED BY THIS HON'BLE COURT VIDE ORDER DATED 28.03.2026 AND ACTION TAKEN BY DDA:

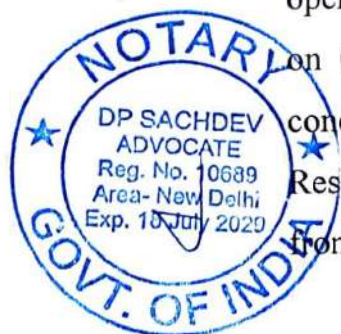
5. The Hon'ble Court vide last order dated 28.03.2026 had made certain directions. Enunciated herein below is the detailed compliance thereof.

“What is the proposal for Zone “O” in the Draft Master Plan?”

6. That the provisions with respect to Zone O are still under deliberation in draft Master Plan of Delhi 2041 and have not been finalised. As such, the DDA is unable to provide any comments on the proposal at this stage since they have not been accorded any approval from the competent authority.

“The second phase of the drone survey shall be completed by the DDA within the next two weeks and a report shall be filed in this regard by the next date of hearing.”

7. It is stated that the requisition for the second phase re-survey of Zone 'O' was raised on 12.02.2026. The drone flying operations for the second phase commenced in the Green Zone on 05.02.2026, subject to necessary permissions from the concerned authorities for the Red Zone. The answering Respondent has further received a reply dated 09.04.2026, from Survey of India, wherein they have stated that *“Based on*

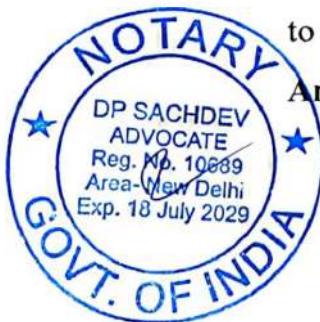


past experience, with an average output of approximately 3.5 sq. km per day per team, deployment of two teams would require about 18 additional working days to complete the remaining 122 sq. km, subject to availability of necessary permissions (ATC, WSO, etc.) and favourable weather conditions. It may be noted that the above timeline pertains only to drone survey operations. Post-processing and QA/QC for final deliverables will require an additional period of approximately one month.” A Copy of the letter received from Survey of India is annexed and marked as **Annexure 1.**

“Apart from the 91 unauthorized colonies, if there are any other unauthorized colonies or any encroachment or construction; the same shall be removed in the next two weeks.”

8. Pursuant to the directions of this Hon’ble Court, demolition drives have been carried out by the DDA in Village Madanpur Khadar, Village Jhangola and Revenue Estate-Inderprastha, Delhi, on 16.04.2026 and 17.04.2026. Around 7 acres of land has been reclaimed from the said areas. Details of the removal of encroachment are annexed hereto as **Annexure 2.**

9. In addition thereto, DDA has requested the concerned land owning agencies, including MCD, L&DO, GNCTD, etc., to carry out encroachment removal drive on the respective lands in their ownership. Copies of various emails addressed to the various land owning agencies are annexed hereto as **Annexure 3.**



10. Furthermore, to ensure that there is no further encroachment or unauthorised occupation and in order to identify any other encroachment in the Zone 'O' or construction on the floodplains, a team of Designated Field Officers has been nominated by the DDA vide order dated 09.04.2026, nominating four field officers i.e. AD/LM/CZ, AD/LM/NEZ, AD/LM/SEZ, AD/LM/NZ for entire land in the ownership of the DDA, for undertaking the responsibilities as specified therein. A Copy of order dated 09.04.2026 nominating field officers by the Answering Respondent is annexed and marked as **Annexure 4**.

11. It is stated that all land owning agencies and MCD were also requested to nominate Designated Field Officers and intimate to the answering Respondent so that coordinated action could be taken to remove encroachment from Zone 'O'. A Copy of the list of Designated Field Officers of land owning agencies with their name, designation and mobile numbers is annexed as **Annexure 5**.

"A public notice shall be put up in the area by Mr. Ajay Kadian for reporting of any unauthorised construction or encroachments in Zone 'O' to a specific email address or mobile number. The said public draft notice shall be approved by Mr. Prubhsahay Kaur, Id. Counsel for DDA and the same shall be put up in the Zone 'O' at all prominent places."



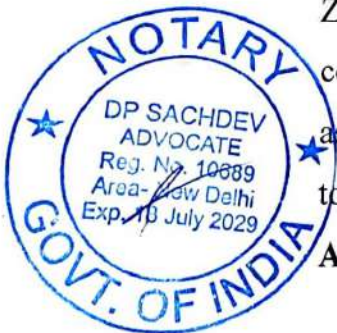
12. It is submitted that the Public Notice was duly prepared (and approved by the Panel Lawyer), as directed by this Hon'ble Court. The public notices have been pasted at various

locations and Geo-tagged photographs have been obtained from the concerned Nodal officers. Copies of the Public Notice pasted at various location alongwith Geo-tagged photographs are annexed and marked as **Annexure 6.**

“The Special Task Force shall also hold a meeting on or before 4th April, 2026 for information and compliance of the directions passed by the Court.”

13. In compliance of the directions under the Order of this Hon'ble Court, a meeting was held by the Special Task Force (“STF”) on 06.04.2026 under the chairmanship of the Vice Chairman, DDA. The special status of the Zone ‘O’ and the jurisdictional complexities of the area were discussed at length with all concerned agencies, landowning and otherwise. The extensive decisions, directions and arrangements discussed have been recorded under the minutes of the meeting and are not being repeated herein for the sake of brevity. A Copy of STF Minutes of the Meeting dated 06.04.2026 are annexed and marked as **Annexure 7.**

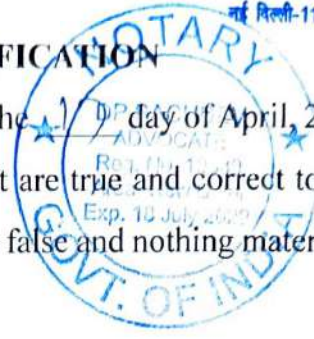
14. It is further submitted that considering the importance of matter and issues involved, the Answering Respondent has also communicated the copy of the orders of the Hon'ble Court to the Commissioner of Police, Delhi, with directions to ensure that all Station House Officers (SHOs) within Zone ‘O’ maintain strict vigilance against unauthorised constructions and encroachments, and extend necessary assistance to DDA whenever required. A Copy of the letter to Commissioner of Police, Delhi is annexed and marked as **Annexure 8.**



DEPONENT
अजय कादियान / AJAY KADIAN
निदेशक (भूमि प्रबंधक)-II / Director (LM)-II
दिल्ली विकास प्राधिकरण / Delhi Development Authority
विकास सदन, आई.एन.ए. / Vikas Sadan, INA
नई दिल्ली-110023 / New Delhi-110023

VERIFICATION

Verified at New Delhi on this the 17 day of April, 2026 that the contents of the above affidavit are true and correct to the best of my knowledge. No part of it is false and nothing material has been concealed therefrom.



DEPONENT
अजय कादियान / AJAY KADIAN
निदेशक (भूमि प्रबंधक)-II / Director (LM)-II
दिल्ली विकास प्राधिकरण / Delhi Development Authority
विकास सदन, आई.एन.ए. / Vikas Sadan, INA
नई दिल्ली-110023 / New Delhi-110023

[Signature]
Executant/ Deponent
Signed in my Presence
D/ 17/37/2026

[Signature]
d/

16/1/2026

17/04/2026



ATTESTED
[Signature] 17/04/2026
NOTARY PUBLIC

भारतीय सर्वेक्षण विभाग
SURVEY OF INDIA

दूरभाष एवं फैक्स: 26057795, 29052366
TELEPHONE-CUM-FAX : 26057795, 29052366

ई-मेल E-MAIL: ibd.dli.soi@gov.in

delhi.gdc.soi@gov.in

delhi.gdc-conf@surveyofindia.gov.in



अंतर्राष्ट्रीय सीमा निदेशालय और दिल्ली भू-स्थानिक
निदेशालय
INTERNATIONAL BOUNDARY DIRECTORATE &
DELHI GEO-SPATIAL DIRECTORATE
द्वितीय तल, विंग-ए, पुष्पा भवन
2nd FLR, WING-A, PUSHPA BHAWAN
मदनगिर रोड, नई दिल्ली-110062

No. T-561/39-A-Project (DDA)/8024

Dated: 09.04.2026

To

The Director
Land Management Department
Delhi Development Authority
Vikas Sadan, New Delhi-110023

Sub: Completion of second phase of O Zone survey-reg

Ref: Your letter no. No. PS/DLM-I/DDA2026/ 55 dated 03.04.2026

Sir,

With reference to your cited letter regarding the request for the second phase of the drone survey of O Zone in connection with a High Court matter, to be completed within two weeks, the following submissions are respectfully made:

1. As per your email dated 21.01.2026, the requisition for the second phase re-survey of O Zone was formally raised on 12.02.2026.
2. Upon receipt of the request, this office planned the O Zone survey in a grid pattern, covering a total area of approximately 165 sq. km, including the buffer area.
3. Drone flying operations for the second phase commenced in the Green Zone from 05.02.2026, subject to necessary permissions from the concerned authorities for the Red Zone (60 sq. km).
4. Considering prevailing weather conditions and deployment of a single survey team, an area of 43 sq. km was completed over 15 working days.
5. After obtaining the required approvals from competent authorities (MoCA, MHA, etc.), operations in the Red Zone were planned to resume from April 2026. However, an urgent requisition for drone survey of Unauthorized Colonies (UC) in Delhi was raised during the meeting chaired by the Addl. Secretary, MoHUA on 30.03.2026.
6. At present, all drone survey teams have been deployed for the UC survey work. Additionally, survey progress during April has been impacted due to high wind conditions; optimal outturn in drone survey is expected from mid-May onwards.

7. The subject work will be taken up on priority immediately upon completion of the ongoing UC drone survey assignments.
8. Based on past experience, with an average output of approximately 3.5 sq. km per day per team, deployment of two teams would require about 18 additional working days to complete the remaining 122 sq. km, subject to availability of necessary permissions (ATC, WSO, etc.) and favorable weather conditions.
9. It may kindly be noted that the above timeline pertains only to drone survey operations. Post-processing and QA/QC for final deliverables will require an additional period of approximately one month.

Further, the cost estimate for the O Zone survey work has been prepared, and a Proforma Invoice (PI) amounting to Rs. 17,37,878/- (inclusive of taxes) is enclosed herewith. It is requested that the necessary budget allocation may kindly be arranged at the earliest, as per the account details mentioned in the PI, to facilitate smooth execution of the project.

Encl: as above

Yours faithfully

(Sweta Gupta)
Suptg Surveyor (NFSG)
For Director

Cc for kind information to:

1. PS to PC(LM), DDA
2. PS to commissioner, LM, DDA
3. DD, LMC

Encroachment removed by DDA in Zone "O"				
S.No	Place	Date	Details	Land Reclaimed(Approx.)
1	Village Madanpur Khadar	16.04.2026	A demolition programme to remove unauthorized construction in Zone O from DDA land in Village Madanpur Khadar was carried out with Engg. Department EMD-VII on 16.04.2026. During the drive, unauthorized constructions in the form of boundary walls, unauthorized plotting, godowns, and shops etc. were removed and approximately 2 acres of DDA land falling in O-Zone in village Madanpur Khadar was reclaimed.	2 Acres
2	Village Jhangola	16.04.2026	The joint demolition programme along with Engg Wing has been carried out in O-Zone area at Village Jhangola on 16.04.2026 and nearly 5000 sq yds DDA/Govt Land has been reclaimed.	1.03 Acres
3	Revenue Estate-Inderprastha,Delhi	17.04.2026	L&DO Land situated near old ITO Barrage opposite ITO Chhath Ghat/ Delhi Secretariat (Yamuna Bank side), Delhi. Encroachment in the form of Tin sheds used as Godowns ,huts and other temporary structures were removed	4 Acres

Ajay 17/04/2026

अजय कादियान / AJAY KADIAN
निदेशक (मृत्ति प्रबंधन-II) / Director (LM)-II
दिल्ली विकास प्राधिकरण / Delhi Development Authority
विकास सदन, आई.एन.ए. / Vikas Sadan, INA
नई दिल्ली-110023 / New Delhi-110023

PUBLIC NOTICE in compliance with the directions of the Hon'ble High Court in the matter titled Vijay Diwakar vs SDMC & Ors., WP(C) 5751/2014 vide Order dt. 28.03.2026

40 messages

LM Coordination <adlmccda@gmail.com>

Fri, Apr 10, 2026 at 1:30 PM

To: stf.dda18@dda.org.in, seclg <seclg@nic.in>, chairperson <chairperson@ndmc.gov.in>, commissioner@dmc <commissioner@dmc@gmail.com>, ceodelhidjb <ceodelhi.djb@nic.in>, commtpt <commtpt@nic.in>, psud <psud@nic.in>, divcom <divcom@nic.in>, splcp-traffic-dl <splcp-traffic-dl@nic.in>, dcprtrafficndr <dcprtrafficndr@gmail.com>, jtcpt-dtp <jtcpt-dtp@nic.in>, cfqhqlfire <cfqhqlfire@nic.in>, "director@dlfire" <director.dlfire@nic.in>, chmn-cgwb <chmn-cgwb@nic.in>, oicnd-cgwb <oicnd-cgwb@nic.in>, tschmn-cgwb <tschmn-cgwb@nic.in>, chairman <chairman@nhai.org>, rodelhi <rodelhi@nhai.org>, dgasi <dg.asi@gov.in>, subcircleqtbasi <subcircleqtb.asi@gmail.com>, cakgasidc <ca.kg.asi.dc@gmail.com>, delhishelter <delhishelter@gmail.com>, "Commissioner \\(LM\\)" <commlm@dda.org.in>, manishagdda <manishag.dda@gmail.com>, manjupaul16 <manjupaul16@gmail.com>, manjupaul98 <manju.paul98@dda.gov.in>, stfpwd18 <stf.pwd18@gmail.com>, dir system <dirsystem@dda.org.in>, dsddabbranch <dsddabbranch@gmail.com>, mddsiidc <mddsiidc@gmail.com>, pwdhqdelhi <pwdhqdelhi@gmail.com>, bhqedmc <bhqedmc@gmail.com>, nodalsdmc <nodal.sdmc@gmail.com>, nodalofficerstfndmc <nodalofficerstfndmc@gmail.com>, chiefarchitect <chief.architect@ndmc.gov.in>, eedesign2cdo <eedesign2cdo@gmail.com>, dcfpmgncd <dcfpmgncd@gmail.com>, dcsouth <dcsouth@nic.in>, secoorddusib <secoord.dusib@gmail.com>, circledelhias <circledelhi.asi@gov.in>, cesouthdjb <cesouthdjb@gmail.com>, sojtcpt <sojtcpt@gmail.com>, dcfondzdlfire <dcfondz.dlfire@nic.in>, sdmcstf <sdmc.stf@gmail.com>, splcplosouth <splcp.losouth@delhipolice.gov.in>, astolgdelhi <astolg.delhi@nic.in>, shealdev <sheal.dev@gmail.com>, splcplosouth <splcplosouth@delhipolice.gov.in>, manishagupta2031 <manisha.gupta2031@dda.gov.in>, dcfhqgncd <dcfhq.gncd@gov.in>, pccf-gncd <pccf-gncd@delhi.gov.in>, commissioner <commissioner@mcd.nic.in>, commlm <commlm@dda.org>, osdtovc <osdtovc@dda.gov.in>, osdtovcdda <osdtovcdda@gmail.com>, vcdda <vcdda@dda.org.in>, ldo <ldo@nic.in>, cehort@dda.org.in, ce.east@dda.gov.in, PM-UDAY HQ DDA <pmudayhqdda@gmail.com>, rameshwar.d923@dda.gov.in, cenorthdda@gmail.com, cenz@dda.org.in, DM South East <dcse.rev.delhi@nic.in>, mdmetro@dmrc.org, pspower@nic.in, cmdelhi@nic.in, dccentral@nic.in, dcnorth@nic.in, dcne@nic.in, dmshahdara@delhi.gov.in, dcshahdara2014@gmail.com, cpwd@nic.in, cpwd_dqw@nic.in, ceifcd@gmail.com, pcdda-hort@dda.gov.in, cehq-dda@dda.gov.in, cehq@dda.org.in
Cc: ajay.kadian@nic.in, DLM-II <pstodlm2@gmail.com>, "R.N Sharma" <commlm@dda.org.in>, mannan.akhtar@nic.in, ravishankar.1972@gov.in, pradeep.kac58@dda.gov.in, Ddlmz Dda <ddlmpzdda@gmail.com>, ddlmsez@gmail.com, NEZ <ddlmed.dda@gmail.com>, CZ DDA <lm.central@dda.gov.in>, CZ <ddsandsone@gmail.com>, dd.ss2@dda.gov.in, DD Shahdara <ddlmsahdara@gmail.com>, ddlmeast@dda.org.in, vcdda@dda.org.in, osdtovc@dda.org.in, vs.tomar2029@nic.in

Respected Sir/Madam,

Please find attached herewith **PUBLIC NOTICE** in compliance with the directions of the Hon'ble High Court in the matter titled Vijay Diwakar vs SDMC & Ors., WP(C) 5751/2014 vide Order dt. 28.03.2026 (copy attached).

You are, therefore, requested to kindly comply with the directions of the Hon'ble High Court and provide a compliance report to this office within 5 days.

Warm Regards

Dy. Director

Land Management Coordination, DDA

011-24661457

011-24661454

3 attachments **O-ZONE PUBLIC NOTICE.pdf**
487K **High Court Order Dt. 28 March 2026.pdf**
413K

The response was:

452 4.2.2 The recipient's inbox is out of storage space. Please direct the recipient to <https://support.google.com/mail/?p=OverQuotaTemp> 5a478bee46e88-2d5630ac997sor2657042eec.29 - gsmtip

Final-Recipient: rfc822; dcfpmgnctd@gmail.com

Action: failed

Status: 4.2.2

Diagnostic-Code: smtp; 452-4.2.2 The recipient's inbox is out of storage space. Please direct the recipient to

452 4.2.2 <https://support.google.com/mail/?p=OverQuotaTemp> 5a478bee46e88-2d5630ac997sor2657042eec.29 - gsmtip

Last-Attempt-Date: Mon, 13 Apr 2026 06:38:57 -0700 (PDT)

 **noname**
7K

LM Coordination <adlmccda@gmail.com>

Wed, Apr 15, 2026 at 2:23 PM

To: stf.dda18@dda.org.in, seclg@nic.in, chairperson@ndmc.gov.in, commissioneredmc@commissioneredmc@gmail.com, ceodelhidjb@ceodelhi.djb@nic.in, commtpt@commtpt@nic.in, psud@psud@nic.in, divcom@divcom@nic.in, splcp-traffic-dl@splcp-traffic-dl@nic.in, dcptraffcnldr@dcptraffcnldr@gmail.com, jtcpt-dtp@jtcpt-dtp@nic.in, cfohqdlfire@cfohq.dlfire@nic.in, "director.dlfire" <director.dlfire@nic.in>, chmn-cgwb@chmn-cgwb@nic.in, oiwnd-cgwb@oiwnd-cgwb@nic.in, tschmn-cgwb@tschmn-cgwb@nic.in, chairman@nhai.org, rodelhi@rodelhi@nhai.org, dgasi@dg.asi@gov.in, subcircleqtbasi@subcircleqtb.asi@gmail.com, cakgasidc@ca.kg.asi.dc@gmail.com, delhishelter@delhishelter@gmail.com, "Commissioner \\(LM\\)" <commmlm@dda.org.in>, manishagdda@manishag.dda@gmail.com, manjupaul16@manjupaul16@gmail.com, manjupaul98@manju.paul98@dda.gov.in, stfpwd18@stf.pwd18@gmail.com, dirsystem@dirsystem@dda.org.in, dsddabbranch@dsddabbranch@gmail.com, mddsiidc@mddsiidc@gmail.com, pwdhqdelhi@pwdhqdelhi@gmail.com, bhqedmc@bhqedmc@gmail.com, nodalsdmc@nodal.sdmc@gmail.com, nodalofficerstfndmc@nodalofficerstfndmc@gmail.com, chiefarchitect@chief.architect@ndmc.gov.in, eedesign2cdo@eedesign2cdo@gmail.com, dcfpmgnctd@dcfpmgnctd@gmail.com, dcsouth@dcsouth@nic.in, secoordusib@secoord.dusib@gmail.com, circledelhi@circledelhi.asi@gov.in, cesouthdjb@cesouthdjb@gmail.com, sojtcpt@sojtcpt@gmail.com, dcfondzdlfire@dcfondz.dlfire@nic.in, sdmcstf@sdmc.stf@gmail.com, splcplosouth@splcp.losouth@delhipolice.gov.in, astolgdelhi@astolg.delhi@nic.in, shealdev@sheal.dev@gmail.com, splcplosouth@splcplosouth@delhipolice.gov.in, manishagupta2031@manisha.gupta2031@dda.gov.in, dcfhqgnctd@dcfhq.gnctd@gov.in, pccf-gnctd@pccf-gnctd@delhi.gov.in, commissioner@commissioner@mcd.nic.in, commmlm@commmlm@dda.org, osdtovc@osdtovc@dda.gov.in, osdtovcdda@osdtovcdda@gmail.com, vcdda@vcdda@dda.org, ldo@ldo@nic.in, cehort@cehort@dda.org.in, ce.east@ce.east@dda.gov.in, PM-UDAY HQ DDA@pmudayhqdda@gmail.com, rameshwar.d923@rameshwar.d923@dda.gov.in, cenorthdda@cenorthdda@gmail.com, cenz@cenz@dda.org.in, DM South East@dmse.rev.delhi@nic.in, mdmetro@mdmetro@dmrc.org, pspower@pspower@nic.in, cmdelhi@cmdelhi@nic.in, dccentral@dccentral@nic.in, dcnorth@dcnorth@nic.in, dcne@dcne@nic.in, dmsahdara@dmsahdara@delhi.gov.in, dcshahdara2014@dcshahdara2014@gmail.com, cpwd@cpwd@nic.in, cpwd_dqw@cpwd_dqw@nic.in, ceifcd@ceifcd@gmail.com, pcdda-hort@pcdda-hort@dda.gov.in, cehq-dda@cehq-dda@dda.gov.in, cehq@cehq@dda.org.in, dc-cnz@dc-cnz@mcd.nic.in, dc-cityspz@dc-cityspz@mcd.nic.in, dc-civillines@dc-civillines@mcd.nic.in, dc-narela@dc-narela@mcd.nic.in, dcsnz-edmc@dcsnz-edmc@mcd.nic.in, dcssz-edmc@dcssz-edmc@mcd.nic.in, bhqmcd@bhqmcd@gmail.com

Cc: ajay.kadian@ajay.kadian@nic.in, DLM-II@pstdlm2@gmail.com, "R.N Sharma" <commmlm@dda.org.in>, mannan.akhtar@mannan.akhtar@nic.in, ravishankar.1972@ravishankar.1972@gov.in, pradeep.kac58@pradeep.kac58@dda.gov.in, Ddlmz Dda@ddlmez@dda@gmail.com, ddlmez@ddlmez@gmail.com, NEZ@ddlmed.dda@gmail.com, CZ DDA@lm.central@dda.gov.in, CZ@ddsandsone@gmail.com, dd.ss2@dd.ss2@dda.gov.in, DD Shahdara@ddlshahdara@gmail.com, ddlmeast@ddlmeast@dda.org.in, vcdda@vcdda@dda.org.in, osdtovc@osdtovc@dda.org.in, vs.tomar2029@vs.tomar2029@nic.in






This is in continuation to the e-mail Dt. April 10, 2026.

You are requested to do the following in compliance with the directions of Hon'ble High Court Order Dt. 28.03.2026 and Chairman STF.

- 1) Paste the attached PUBLIC NOTICE (in English & Hindi both) at all the sites/areas/properties under your jurisdiction in O-Zone, Yamuna Flood Plain Area.
- 2) Nominate a **DESIGNATED FIELD OFFICER** responsible for monitoring and preventing any unauthorized construction and encroachments. These officers shall ensure that no further unauthorized construction takes place in their respective jurisdictions and shall submit weekly monitoring reports in this regard to the STF. (**As per Para 20(iii)** of Hon'ble High Court Order Dt. 28.03.2026. and **para 8** of the Minutes of the meeting held on 10.03.2026 (attached herewith) under the chairmanship of Chief Secretary, GNCTD).
Further provide the Details of the Designated Field Officers (Name, Designation, Mobile No., E-mail ID) to this office at the earliest. (NDOH in the matter is April 18, 2026)
- 3) For the directions in regards to O-ZONE given in 159th STF Meeting, please go through the minutes of 159th STF meeting attached herewith (**Pg No. 211 to 215**)-**Annexure-B**.

Warm Regards
O/o Dy. Director
Land Management Coordination, DDA
011-24661457
011-24661454
[Quoted text hidden]

5 attachments

-  **Approved Minutes for 159th STF Meeting.pdf**
13132K
-  **PUBLIC NOTICE in Hindi.pdf**
169K
-  **O-ZONE PUBLIC NOTICE..pdf**
487K
-  **Minutes of meeting dated 10.03.2026.pdf**
1973K
-  **High Court Order Dt. 28 March 2026.pdf**
413K

Mail Delivery Subsystem <mailer-daemon@googlemail.com>
To: adlmccda@gmail.com

Wed, Apr 15, 2026 at 2:23 PM

----- Forwarded message -----

From: **LM Coordination** <adlmcdda@gmail.com>






Date: Wed, Apr 15, 2026 at 2:23 PM

Subject: Re: PUBLIC NOTICE in compliance with the directions of the Hon'ble High Court in the matter titled Vijay Diwakar vs SDMC & Ors., WP(C) 5751/2014 vide Order dt. 28.03.2026

To: <stf.dda18@dda.org.in>, seclg <seclg@nic.in>, chairperson <chairperson@ndmc.gov.in>, commissionerredmc <commissioneredmc@gmail.com>, ceodelhidjb <ceodelhi.djb@nic.in>, commtpt <commtpt@nic.in>, psud <psud@nic.in>, divcom <divcom@nic.in>, splcp-traffic-dl <splcp-traffic-dl@nic.in>, dcprtrafficndr <dcprtrafficndr@gmail.com>, jtcpt-dtp <jtcpt-dtp@nic.in>, cfhqdlfire <cfhq.dlfire@nic.in>, directordlfire \ <director.dlfire@nic.in>, chmn-cgwb <chmn-cgwb@nic.in>, oicnd-cgwb <oicnd-cgwb@nic.in>, tschmn-cgwb <tschmn-cgwb@nic.in>, chairman <chairman@nhai.org>, rodelhi <rodelhi@nhai.org>, dgasi <dg.asi@gov.in>, subcircleqtbasi <subcircleqtb.asi@gmail.com>, cakgasidc <ca.kg.asi.dc@gmail.com>, delhishelter <delhishelter@gmail.com>, Commissioner \ (LM) <commlm@dda.org.in>, manishagdda <manishag.dda@gmail.com>, manjupaul16 <manjupaul16@gmail.com>, manjupaul98 <manju.paul98@dda.gov.in>, stfpwd18 <stf.pwd18@gmail.com>, dir system <dirsystem@dda.org.in>, dsddabranch <dsddabranch@gmail.com>, mddsicd <mddsicd@gmail.com>, pwdhqdelhi <pwdhqdelhi@gmail.com>, bhqedmc <bhqedmc@gmail.com>, nodalsdmc <nodal.sdmc@gmail.com>, nodalofficerstfndmc <nodalofficerstfndmc@gmail.com>, chiefarchitect <chief.architect@ndmc.gov.in>, eedesign2cdo <eedesign2cdo@gmail.com>, dcfpmgncd <dcfpmgncd@gmail.com>, dcsouth <dcsouth@nic.in>, secoorddusib <secoord.dusib@gmail.com>, circledelhias <circledelhi.asi@gov.in>, cesouthdjb <cesouthdjb@gmail.com>, sojtcpt <sojtcpt@gmail.com>, dcfondzdlfire <dcfondz.dlfire@nic.in>, sdmcstf <sdmc.stf@gmail.com>, splcplosouth <splcp.losouth@delhipolice.gov.in>, astolgdclhi <astolg.delhi@nic.in>, shealdev <sheal.dev@gmail.com>, splcplosouth <splcplosouth@delhipolice.gov.in>, manishagupta2031 <manisha.gupta2031@dda.gov.in>, dcfhqgnctd <dcfhq.gnctd@gov.in>, pccf-gnctd <pccf-gnctd@delhi.gov.in>, commissioner <commissioner@mcd.nic.in>, commlm <commlm@dda.org>, osdtovc <osdtovc@dda.gov.in>, osdtovcdda <osdtovcdda@gmail.com>, vcdda <vcdda@dda.org.in>, ldo <ldo@nic.in>, <cehort@dda.org.in>, <ce.east@dda.gov.in>, PM-UDAY HQ DDA <pmudayhqdda@gmail.com>, <rameshwar.d923@dda.gov.in>, <cenorthdda@gmail.com>, <cenz@dda.org.in>, DM South East <dcse.rev.delhi@nic.in>, <mdmetro@dmrc.org>, <pspower@nic.in>, <cmdelhi@nic.in>, <dccentral@nic.in>, <dcnorth@nic.in>, <dcne@nic.in>, <dmsahdara@delhi.gov.in>, <dcshahdara2014@gmail.com>, <cpwd@nic.in>, <cpwd_dqw@nic.in>, <ceifcd@gmail.com>, <pcdda-hort@dda.gov.in>, <cehq-dda@dda.gov.in>, <cehq@dda.org.in>, <dc-cnz@mcd.nic.in>, <dc-cityspz@mcd.nic.in>, <dc-civillines@mcd.nic.in>, <dc-narela@mcd.nic.in>, <dcsnz-edmc@mcd.nic.in>, <dcpsz-edmc@mcd.nic.in>, <bhqmcd@gmail.com>
Cc: <ajay.kadian@nic.in>, DLM-II <pstodlm2@gmail.com>, R.N Sharma <commlm@dda.org.in>, <mannan.akhtar@nic.in>, <ravishankar.1972@gov.in>, <pradeep.kac58@dda.gov.in>, Ddlmz Dda <ddlmmzdda@gmail.com>, <ddlmsz@gmail.com>, NEZ <ddlmed.dda@gmail.com>, CZ DDA <lm.central@dda.gov.in>, CZ <ddsandsone@gmail.com>, <dd.ss2@dda.gov.in>, DD Shahdara <ddlmsahdara@gmail.com>, <ddlmeast@dda.org.in>, <vcdda@dda.org.in>, <osdtovc@dda.org.in>, <vs.tomar2029@nic.in>

[Quoted text hidden]

5 attachments

-  **Approved Minutes for 159th STF Meeting.pdf**
13132K
-  **PUBLIC NOTICE in Hindi.pdf**
169K
-  **O-ZONE PUBLIC NOTICE..pdf**
487K
-  **Minutes of meeting dated 10.03.2026.pdf**
1973K
-  **High Court Order Dt. 28 March 2026.pdf**
413K

PWD STF <stf.pwd18@gmail.com>
To: LM Coordination <adlmcdda@gmail.com>

Thu, Apr 16, 2026 at 10:57 AM

Sir/Mam

160
Sh. K.K. Singh, Superintending Engineer,
Central & New Delhi Circle, PWD (Mobile No.
9415110301), is looking after the matter.

Thanks & Regards
Superintending Engineer (Nodel Officer STF),
South West Circle, PWD,
B-6, NCC Campus, Safdarjung Enclave,
New Delhi-110029.

On Fri, Apr 10, 2026 at 1:30 PM LM Coordination <adlmcdda@gmail.com> wrote:
[Quoted text hidden]

LM Coordination <adlmcdda@gmail.com>
To: gm@nr.railnet.gov.in, drm@dli.railnet.gov.in

Thu, Apr 16, 2026 at 11:14 AM

----- Forwarded message -----

From: **LM Coordination** <adlmccdda@gmail.com>






Date: Wed, Apr 15, 2026 at 2:23 PM

Subject: Re: PUBLIC NOTICE in compliance with the directions of the Hon'ble High Court in the matter titled Vijay Diwakar vs SDMC & Ors., WP(C) 5751/2014 vide Order dt. 28.03.2026

To: <stf.dda18@dda.org.in>, seclg <seclg@nic.in>, chairperson <chairperson@ndmc.gov.in>, commissionerredmc <commissioneredmc@gmail.com>, ceodelhidjb <ceodelhi.djb@nic.in>, commtpt <commtpt@nic.in>, psud <psud@nic.in>, divcom <divcom@nic.in>, splcp-traffic-dl <splcp-traffic-dl@nic.in>, dcprtrafficndr <dcprtrafficndr@gmail.com>, jtcpt-dtp <jtcpt-dtp@nic.in>, cfqhqdlfire <cfqhq.dlfire@nic.in>, directordlfire \ <director.dlfire@nic.in>, chmn-cgwb <chmn-cgwb@nic.in>, oicnd-cgwb <oicnd-cgwb@nic.in>, tschmn-cgwb <tschmn-cgwb@nic.in>, chairman <chairman@nhai.org>, rodelhi <rodelhi@nhai.org>, dgasi <dg.asi@gov.in>, subcircleqtbasi <subcircleqtb.asi@gmail.com>, cakgasidc <ca.kg.asi.dc@gmail.com>, delhishelter <delhishelter@gmail.com>, Commissioner \ (LM) <commlm@dda.org.in>, manishagdda <manishag.dda@gmail.com>, manjupaul16 <manjupaul16@gmail.com>, manjupaul98 <manju.paul98@dda.gov.in>, stfpwd18 <stf.pwd18@gmail.com>, dir system <dirsystem@dda.org.in>, dsddabranch <dsddabranch@gmail.com>, mddsicd <mddsicd@gmail.com>, pwdhqdelhi <pwdhqdelhi@gmail.com>, bhqedmc <bhqedmc@gmail.com>, nodalsdmc <nodal.sdmc@gmail.com>, nodalofficerstfndmc <nodalofficerstfndmc@gmail.com>, chiefarchitect <chief.architect@ndmc.gov.in>, eedesign2cdo <eedesign2cdo@gmail.com>, dcfpmgncd <dcfpmgncd@gmail.com>, dcsouth <dcsouth@nic.in>, secoorddusib <secoord.dusib@gmail.com>, circledelhias <circledelhi.asi@gov.in>, cesouthdjb <cesouthdjb@gmail.com>, sojtcpt <sojtcpt@gmail.com>, dcfondzdlfire <dcfondz.dlfire@nic.in>, sdmcstf <sdmc.stf@gmail.com>, splcplosouth <splcp.losouth@delhipolice.gov.in>, astolgdclhi <astolg.delhi@nic.in>, shealdev <sheal.dev@gmail.com>, splcplosouth <splcplosouth@delhipolice.gov.in>, manishagupta2031 <manisha.gupta2031@dda.gov.in>, dcfhqgnctd <dcfhq.gnctd@gov.in>, pccf-gnctd <pccf-gnctd@delhi.gov.in>, commissioner <commissioner@mcd.nic.in>, commlm <commlm@dda.org>, osdtovc <osdtovc@dda.gov.in>, osdtovcdda <osdtovcdda@gmail.com>, vcdda <vcdda@dda.org.in>, ldo <ldo@nic.in>, <cehort@dda.org.in>, <ce.east@dda.gov.in>, PM-UDAY HQ DDA <pmudayhqdda@gmail.com>, <rameshwar.d923@dda.gov.in>, <cenorthdda@gmail.com>, <cenz@dda.org.in>, DM South East <dcse.rev.delhi@nic.in>, <mdmetro@dmrc.org>, <pspower@nic.in>, <cmdelhi@nic.in>, <dccentral@nic.in>, <dcnorth@nic.in>, <dcne@nic.in>, <dmsahdara@delhi.gov.in>, <dcshahdara2014@gmail.com>, <cpwd@nic.in>, <cpwd_dqw@nic.in>, <ceifcd@gmail.com>, <pcdda-hort@dda.gov.in>, <cehq-dda@dda.gov.in>, <cehq@dda.org.in>, <dc-cnz@mcd.nic.in>, <dc-cityspz@mcd.nic.in>, <dc-civillines@mcd.nic.in>, <dc-narela@mcd.nic.in>, <dcsnz-edmc@mcd.nic.in>, <dcpsz-edmc@mcd.nic.in>, <bhqmcd@gmail.com>
Cc: <ajay.kadian@nic.in>, DLM-II <pstodlm2@gmail.com>, R.N Sharma <commlm@dda.org.in>, <mannan.akhtar@nic.in>, <ravishankar.1972@gov.in>, <pradeep.kac58@dda.gov.in>, Ddlmz Dda <ddlmmzdda@gmail.com>, <ddlmssez@gmail.com>, NEZ <ddlmed.dda@gmail.com>, CZ DDA <lm.central@dda.gov.in>, CZ <ddsandsone@gmail.com>, <dd.ss2@dda.gov.in>, DD Shahdara <ddlmsahdara@gmail.com>, <ddlmeast@dda.org.in>, <vcdda@dda.org.in>, <osdtovc@dda.org.in>, <vs.tomar2029@nic.in>

[Quoted text hidden]

5 attachments

-  **Approved Minutes for 159th STF Meeting.pdf**
13132K
-  **PUBLIC NOTICE in Hindi.pdf**
169K
-  **O-ZONE PUBLIC NOTICE..pdf**
487K
-  **Minutes of meeting dated 10.03.2026.pdf**
1973K
-  **High Court Order Dt. 28 March 2026.pdf**
413K

LM Coordination <adlmccdda@gmail.com>

To: digprison.mandoli@delhi.gov.in

Thu, Apr 16, 2026 at 11:38 AM

----- Forwarded message -----

From: **LM Coordination** <adlmccdda@gmail.com>

Date: Wed, Apr 15, 2026 at 2:23 PM






Subject: Re: PUBLIC NOTICE in compliance with the directions of the Hon'ble High Court in the matter titled Vijay Diwakar vs SDMC & Ors., WP(C) 5751/2014 vide Order dt. 28.03.2026

To: <stf.dda18@dda.org.in>, seclg <seclg@nic.in>, chairperson <chairperson@ndmc.gov.in>, commissionerredmc <commissioneredmc@gmail.com>, ceodelhidjb <ceodelhi.djb@nic.in>, commtpt <commtpt@nic.in>, psud <psud@nic.in>, divcom <divcom@nic.in>, splcp-traffic-dl <splcp-traffic-dl@nic.in>, dcprtraffcnr <dcprtraffcnr@gmail.com>, jtcpt-dtp <jtcpt-dtp@nic.in>, cfqhdlfire <cfqh.dlfire@nic.in>, directordlfire \ <director.dlfire@nic.in>, chmn-cgwb <chmn-cgwb@nic.in>, oicnd-cgwb <oicnd-cgwb@nic.in>, tschmn-cgwb <tschmn-cgwb@nic.in>, chairman <chairman@nhai.org>, rodelhi <rodelhi@nhai.org>, dgasi <dg.asi@gov.in>, subcircleqtbasi <subcircleqtb.asi@gmail.com>, cakgasidc <ca.kg.asi.dc@gmail.com>, delhishelter <delhishelter@gmail.com>, Commissioner \ (LM) <commmlm@dda.org.in>, manishagdda <manishag.dda@gmail.com>, manjupaul16 <manjupaul16@gmail.com>, manjupaul98 <manju.paul98@dda.gov.in>, stfpwd18 <stf.pwd18@gmail.com>, dir system <dirsystem@dda.org.in>, dsddabbranch <dsddabbranch@gmail.com>, mddsiidc <mddsiidc@gmail.com>, pwdhqdelhi <pwdhqdelhi@gmail.com>, bhqedmc <bhqedmc@gmail.com>, nodalsdmc <nodal.sdmc@gmail.com>, nodalofficerstfndmc <nodalofficerstfndmc@gmail.com>, chiefarchitect <chief.architect@ndmc.gov.in>, eedesign2cdo <eedesign2cdo@gmail.com>, dcfpmgncd <dcfpmgncd@gmail.com>, dcsouth <dcsouth@nic.in>, secooordusib <secooordusib@gmail.com>, circledelhiasi <circledelhi.asi@gov.in>, cesouthdjb <cesouthdjb@gmail.com>, sojtcpt <sojtcpt@gmail.com>, dcfondzdlfire <dcfondz.dlfire@nic.in>, sdmcstf <sdmc.stf@gmail.com>, splcplosouth <splcplosouth@delhipolice.gov.in>, astolgdheli <astolg.delhi@nic.in>, shealdev <sheal.dev@gmail.com>, splcplosouth <splcplosouth@delhipolice.gov.in>, manishagupta2031 <manisha.gupta2031@dda.gov.in>, dcfhqgnctd <dcfhq.gnctd@gov.in>, pccf-gnctd <pccf-gnctd@delhi.gov.in>, commissioner <commissioner@mcd.nic.in>, commlm <commmlm@dda.org>, osdtovc <osdtovc@dda.gov.in>, osdtovcdda <osdtovcdda@gmail.com>, vcdda <vcdda@dda.org.in>, ldo <ldo@nic.in>, <cehort@dda.org.in>, <ce.east@dda.gov.in>, PM-UDAY HQ DDA <pmudayhqdda@gmail.com>, <rameshwar.d923@dda.gov.in>, <cenorthdda@gmail.com>, <cenz@dda.org.in>, DM South East <dcse.rev.delhi@nic.in>, <mdmetro@dmrc.org>, <pspower@nic.in>, <cmdelhi@nic.in>, <dccentral@nic.in>, <dcnorth@nic.in>, <dcne@nic.in>, <dmsahdara@delhi.gov.in>, <dcshahdara2014@gmail.com>, <cpwd@nic.in>, <cpwd_dqw@nic.in>, <ceifcd@gmail.com>, <pcdda-hort@dda.gov.in>, <cehq-dda@dda.gov.in>, <cehq@dda.org.in>, <dc-cnz@mcd.nic.in>, <dc-cityspz@mcd.nic.in>, <dc-civillines@mcd.nic.in>, <dc-narela@mcd.nic.in>, <dcsnz-edmc@mcd.nic.in>, <dcssz-edmc@mcd.nic.in>, <bhqmc@gmail.com>

Cc: <ajay.kadian@nic.in>, DLM-II <pstodlm2@gmail.com>, R.N Sharma <commmlm@dda.org.in>, <mannan.akhtar@nic.in>, <ravishankar.1972@gov.in>, <pradeep.kac58@dda.gov.in>, Ddlmnz Dda <ddlmnzdda@gmail.com>, <ddlmez@gmail.com>, NEZ <ddlmed.dda@gmail.com>, CZ DDA <lm.central@dda.gov.in>, CZ <ddsandsone@gmail.com>, <dd.ss2@dda.gov.in>, DD Shahdara <ddlmsahdara@gmail.com>, <ddlmeast@dda.org.in>, <vcdda@dda.org.in>, <osdtovc@dda.org.in>, <vs.tomar2029@nic.in>

[Quoted text hidden]

5 attachments

-  **Approved Minutes for 159th STF Meeting.pdf**
13132K
-  **PUBLIC NOTICE in Hindi.pdf**
169K
-  **O-ZONE PUBLIC NOTICE..pdf**
487K
-  **Minutes of meeting dated 10.03.2026.pdf**
1973K
-  **High Court Order Dt. 28 March 2026.pdf**
413K





LM Coordination <adlmccda@gmail.com>
To: legalcellldi@gmail.com, "srdencdli@gmail.com" <srdencdli@gmail.com>

Thu, Apr 16, 2026 at 11:42 AM

[Quoted text hidden]

5 attachments

-  **Approved Minutes for 159th STF Meeting.pdf**
13132K






-  **PUBLIC NOTICE in Hindi.pdf**
169K
-  **O-ZONE PUBLIC NOTICE..pdf**
487K
-  **Minutes of meeting dated 10.03.2026.pdf**
1973K
-  **High Court Order Dt. 28 March 2026.pdf**
413K

LM Coordination <adlmcdada@gmail.com>
To: grievancecell-dfawl@delhi.gov.in

Thu, Apr 16, 2026 at 12:20 PM

[Quoted text hidden]

5 attachments

-  **Approved Minutes for 159th STF Meeting.pdf**
13132K
-  **PUBLIC NOTICE in Hindi.pdf**
169K
-  **O-ZONE PUBLIC NOTICE..pdf**
487K
-  **Minutes of meeting dated 10.03.2026.pdf**
1973K
-  **High Court Order Dt. 28 March 2026.pdf**
413K

Grievance Cell <grievancecell-dfawl@delhi.gov.in>
To: LM Coordination <adlmcdada@gmail.com>

Thu, Apr 16, 2026 at 12:43 PM

Cc: pccf-gnctd <pccf-gnctd@delhi.gov.in>, CCF <ccf.gnctd@delhi.gov.in>, "Jabestin A." <cf.gnctd@delhi.gov.in>, "dcfhq.gnctd" <dcfhq.gnctd@delhi.gov.in>, Amit Gemawat IFS <dcfpm.gnctd@delhi.gov.in>

Respected Ma'am / Sir,

In reference to the email received regarding compliance with the Hon'ble High Court Order dated 28.03.2026 and STF directions in the matter of Vijay Diwakar vs SDMC & Ors., the required details from the Forest Department are submitted as under:

Name: Ramesh Yadav
Designation: Range Officer
Mobile No.: 8233432035
Email ID: ramesh.yadav93@delhi.gov.in

The above-mentioned officer has been nominated as the Designated Field Officer for monitoring and preventing unauthorized construction/encroachments in the O-Zone area and for ensuring compliance with the directions.

This is for your kind information and further necessary action.

Regards
Grievance Cell (HQ)
O/o the Deputy Conservator of Forests (P&M)
Department of Forests & Wildlife, GNCTD

[Quoted text hidden]

Thu, Apr 16, 2026

LM Coordination <adlmccda@gmail.com>

To: stf.dda18@dda.org.in, seclg <seclg@nic.in>, chairperson <chairperson@ndmc.gov.in>, commissionerredmc <commissioneredmc@gmail.com>, ceodelhidjb <ceodelhi.djb@nic.in>, commtpt <commtpt@nic.in>, psud <psud@nic.in>, divcom <divcom@nic.in>, splcp-traffic-dl <splcp-traffic-dl@nic.in>, dcprtrafficndr <dcprtrafficndr@gmail.com>, jtcpt-dtp <jtcpt-dtp@nic.in>, cfohqdlfire <cfohq.dlfire@nic.in>, "directordlfire \\" <delhishelter@gmail.com>, commlm@dda.org.in, manishagdda <manishag.dda@gmail.com>, manjupaul16 <manjupaul16@gmail.com>, manjupaul98 <manju.paul98@dda.gov.in>, stfpwd18 <stf.pwd18@gmail.com>, dir system <dirsystem@dda.org.in>, dsddabbranch <dsddabbranch@gmail.com>, mddsiidc <mddsiidc@gmail.com>, pwdhqdelhi <pwdhqdelhi@gmail.com>, bhqedmc <bhqedmc@gmail.com>, nodalsdmc <nodal.sdmc@gmail.com>, nodalofficerstfndmc <nodalofficerstfndmc@gmail.com>, chiefarchitect <chief.architect@ndmc.gov.in>, eedesign2cdo <eedesign2cdo@gmail.com>, dcfpmgnctd <dcfpmgnctd@gmail.com>, dcsouth <dcsouth@nic.in>, secoorddusib <secoord.dusib@gmail.com>, circledelhiasia <circledelhi.asi@gov.in>, cesouthdjb <cesouthdjb@gmail.com>, sojtcpt <sojtcpt@gmail.com>, dcfondzdlfire <dcfondz.dlfire@nic.in>, sdmcstf <sdmc.stf@gmail.com>, splcplosouth <splcp.losouth@delhipolice.gov.in>, astolgdelhi <astolg.delhi@nic.in>, shealdev <sheal.dev@gmail.com>, splcplosouth <splcplosouth@delhipolice.gov.in>, manishagupta2031 <manisha.gupta2031@dda.gov.in>, dcfhqgnctd <dcfhq.gnctd@gov.in>, pccf-gnctd <pccf-gnctd@delhi.gov.in>, commissioner <commissioner@mcd.nic.in>, commlm <commlm@dda.org>, osdtovc <osdtovc@dda.gov.in>, osdtovcdda <osdtovcdda@gmail.com>, vcdda <vcdda@dda.org.in>, ldo <ldo@nic.in>, cehort@dda.org.in, ce.east@dda.gov.in, PM-UDAY HQ DDA <pmudayahqdda@gmail.com>, rameshwar.d923@dda.gov.in, cenorthdda@gmail.com, cenz@dda.org.in, DM South East <dcse.rev.delhi@nic.in>, mdmetro@dmrc.org, pspower@nic.in, cmdelhi@nic.in, dccentral@nic.in, dcnorth@nic.in, dcne@nic.in, dmshahdara@delhi.gov.in, dcshahdara2014@gmail.com, cpwd@nic.in, cpwd_dqw@nic.in, ceifcd@gmail.com, pcdda-hort@dda.gov.in, cehq-dda@dda.gov.in, cehq@dda.org.in, dc-cnz@mcd.nic.in, dc-cityspz@mcd.nic.in, dc-civillines@mcd.nic.in, dc-narela@mcd.nic.in, dcsnz-edmc@mcd.nic.in, dcpsz-edmc@mcd.nic.in, bhqmcd@gmail.com, grievancecell-dfawl@delhi.gov.in, digprison.mandoli@delhi.gov.in
Cc: ajay.kadian@nic.in, DLM-II <pstodlm2@gmail.com>, "R.N Sharma" <commlm@dda.org.in>, mannan.akhtar@nic.in, ravishankar.1972@gov.in, pradeep.kac58@dda.gov.in, Ddlmnz Dda <ddlmnzdda@gmail.com>, ddlmsez@gmail.com, NEZ <ddlmned.dda@gmail.com>, CZ DDA <lm.central@dda.gov.in>, CZ <ddsandsone@gmail.com>, dd.ss2@dda.gov.in, DD Shahdara <ddlmshahdara@gmail.com>, ddlmeast@dda.org.in, vcdda <vcdda@dda.org.in>

Dear all,

This is the last and the final REMINDER to provide the requisite details (**Name, Designation, Mobile No., E-mail ID**) in respect of the **DESIGNATED FIELD OFFICER** and **compliance report regarding pasting of the Bilingual PUBLIC NOTICE** in your respective areas falling in O-zone/Yamuna Flood Plain Area. This may be treated as **MOST URGENT**.

----- Forwarded message -----

From: LM Coordination <adlmccda@gmail.com>

Date: Wed, Apr 15, 2026 at 2:23 PM

Subject: Re: PUBLIC NOTICE in compliance with the directions of the Hon'ble High Court in the matter titled Vijay Diwakar vs SDMC & Ors., WP(C) 5751/2014 vide Order dt. 28.03.2026






To: <stf.dda18@dda.org.in>, seclg <seclg@nic.in>, chairperson <chairperson@ndmc.gov.in>, commissionerredmc <commissioneredmc@gmail.com>, ceodelhidjb <ceodelhi.djb@nic.in>, commtpt <commtpt@nic.in>, psud <psud@nic.in>, divcom <divcom@nic.in>, splcp-traffic-dl <splcp-traffic-dl@nic.in>, dcprtrafficndr <dcprtrafficndr@gmail.com>, jtcpt-dtp <jtcpt-dtp@nic.in>, cfohqdlfire <cfohq.dlfire@nic.in>, directordlfire \ <director.dlfire@nic.in>, chmn-cgwb <chmn-cgwb@nic.in>, oicnd-cgwb <oicnd-cgwb@nic.in>, tschmn-cgwb <tschmn-cgwb@nic.in>, chairman <chairman@nhai.org>, rodelhi <rodelhi@nhai.org>, dgasi <dg.asi@gov.in>, subcircleqtbasi <subcircleqtb.asi@gmail.com>, cakgasidc <ca.kg.asi.dc@gmail.com>, delhishelter <delhishelter@gmail.com>, Commissioner (LM) <commlm@dda.org.in>, manishagdda <manishag.dda@gmail.com>, manjupaul16 <manjupaul16@gmail.com>, manjupaul98 <manju.paul98@dda.gov.in>, stfpwd18 <stf.pwd18@gmail.com>, dir system <dirsystem@dda.org.in>, dsddabbranch <dsddabbranch@gmail.com>, mddsiidc <mddsiidc@gmail.com>, pwdhqdelhi <pwdhqdelhi@gmail.com>, bhqedmc <bhqedmc@gmail.com>, nodalsdmc <nodal.sdmc@gmail.com>, nodalofficerstfndmc <nodalofficerstfndmc@gmail.com>, chiefarchitect <chief.architect@ndmc.gov.in>, eedesign2cdo <eedesign2cdo@gmail.com>, dcfpmgnctd <dcfpmgnctd@gmail.com>, dcsouth <dcsouth@nic.in>, secoorddusib <secoord.dusib@gmail.com>, circledelhiasia <circledelhi.asi@gov.in>, cesouthdjb <cesouthdjb@gmail.com>, sojtcpt <sojtcpt@gmail.com>, dcfondzdlfire <dcfondz.dlfire@nic.in>, sdmcstf <sdmc.stf@gmail.com>, splcplosouth <splcp.losouth@delhipolice.gov.in>, astolgdelhi <astolg.delhi@nic.in>, shealdev <sheal.dev@gmail.com>, splcplosouth <splcplosouth@delhipolice.gov.in>, manishagupta2031 <manisha.gupta2031@dda.gov.in>, dcfhqgnctd <dcfhq.gnctd@gov.in>, pccf-gnctd <pccf-gnctd@delhi.gov.in>, commissioner <commissioner@mcd.nic.in>, commlm <commlm@dda.org>, osdtovc <osdtovc@dda.gov.in>, osdtovcdda <osdtovcdda@gmail.com>, vcdda <vcdda@dda.org.in>, ldo <ldo@nic.in>, <cehort@dda.org.in>, <ce.east@dda.gov.in>, PM-UDAY HQ DDA

<pmudayhqdda@gmail.com>, <rameshwar.d923@dda.gov.in>, <cenorthdda@gmail.com>, <cenz@dda.org.in>, DM South East <dcse.rev.delhi@nic.in>, <mdmetro@dmrc.org>, <pspower@nic.in>, <cmdelhi@nic.in>, <dccentral@nic.in>, <dcnorth@nic.in>, <dcne@nic.in>, <dmsahdara@delhi.gov.in>, <dcshahdara2014@gmail.com>, <cpwd@nic.in>, <cpwd_dqw@nic.in>, <ceifcd@gmail.com>, <pcdda-hort@dda.gov.in>, <cehq-dda@dda.gov.in>, <cehq@dda.org.in>, <dc-cnz@mcd.nic.in>, <dc-cityspz@mcd.nic.in>, <dc-civillines@mcd.nic.in>, <dc-narela@mcd.nic.in>, <dcsnz-edmc@mcd.nic.in>, <dcssz-edmc@mcd.nic.in>, <bhqmcd@gmail.com>
 Cc: <ajay.kadian@nic.in>, DLM-II <pstodlm2@gmail.com>, R.N Sharma <comm1m@dda.org.in>, <mannan.akhtar@nic.in>, <ravishankar.1972@gov.in>, <pradeep.kac58@dda.gov.in>, Ddlmz Dda <ddlmez@dda@gmail.com>, <ddlmez@gmail.com>, NEZ <ddlmed.dda@gmail.com>, CZ DDA <lm.central@dda.gov.in>, CZ <ddsandsone@gmail.com>, <dd.ss2@dda.gov.in>, DD Shahdara <ddlmsahdara@gmail.com>, <ddlmeast@dda.org.in>, <vcdda@dda.org.in>, <osdtovc@dda.org.in>, <vs.tomar2029@nic.in>

[Quoted text hidden]

[Quoted text hidden]

5 attachments

-  **Approved Minutes for 159th STF Meeting.pdf**
13132K
-  **PUBLIC NOTICE in Hindi.pdf**
169K
-  **O-ZONE PUBLIC NOTICE..pdf**
487K
-  **Minutes of meeting dated 10.03.2026.pdf**
1973K
-  **High Court Order Dt. 28 March 2026.pdf**
413K

Mail Delivery Subsystem <mailer-daemon@googlemail.com>
 To: adlmccda@gmail.com

Thu, Apr 16, 2026 at 12:46 PM

LM North Zone DDA <ddlmnzdda@gmail.com>
To: LM Coordination <adlmcdca@gmail.com>

Thu, Apr 16, 2026 at 4:37 PM

The details as sought in the above mail is as under:-

Name- Smt. Sushila Panwar

Designation- AD/LM/NZ

Mobile No. -8708331869

E-mail ID- sushila.p869@dda.gov.in

Photographs are attached herewith.

[Quoted text hidden]

11 attachments



WhatsApp Image 2026-04-16 at 4.29.33 PM (1).jpeg
169K



WhatsApp Image 2026-04-16 at 4.29.34 PM (1).jpeg
209K



WhatsApp Image 2026-04-16 at 4.29.33 PM (2).jpeg
205K



WhatsApp Image 2026-04-16 at 4.29.33 PM.jpeg
179K



WhatsApp Image 2026-04-16 at 4.29.34 PM.jpeg
240K



WhatsApp Image 2026-04-16 at 4.29.32 PM (2).jpeg
199K



WhatsApp Image 2026-04-16 at 4.29.32 PM (1).jpeg
198K



WhatsApp Image 2026-04-16 at 4.29.32 PM.jpeg
169K



WhatsApp Image 2026-04-16 at 2.44.46 PM (2).jpeg
115K



WhatsApp Image 2026-04-16 at 2.44.46 PM (1).jpeg
221K



WhatsApp Image 2026-04-16 at 2.44.46 PM.jpeg
212K

Vinay Kandwal <ee.emd7@dda.gov.in>

Thu, Apr 16, 2026 at 6:24 PM

To: CE East Zone <ce.east@dda.gov.in>

Cc: adlmccdda <adlmccdda@gmail.com>, SEECC-2 <secc3@dda.org.in>, Deepak Singh <ae.qrt.emd7@dda.gov.in>, Deepak Singh <ae1.emd7@dda.gov.in>, DD LM SEZ <ddlmssez@dda.org.in>

This is in reference to the trailing mail, the reply of EMD-7 are as follows:-

- 1) The directive to paste the Bi-lingual public notice (English/Hindi) language has been complied with.
- 2) In compliance with the requirement to nominate designated field staff officer's, the details are as follows:-
 - (a) AE/QRT
 - (b) JE/QRT

From: CE East Zone <ce.east@dda.gov.in>

To: "SE (ECC-2)" <secc3@dda.org.in>

Cc: "Manoj Kumar Yadav" <se.phq.ez@dda.gov.in>, "Vinay Kandwal" <ee.emd7@dda.gov.in>

Date: Thu, 16 Apr 2026 16:00:19 +0530

Subject: Fwd: PUBLIC NOTICE in compliance with the directions of the Hon'ble High Court in the matter titled Vijay Diwakar vs SDMC & Ors., WP(C) 5751/2014 vide Order dt. 28.03.2026

O/o Chief Engineer (East Zone)
Delhi Development Authority
Shahpurjat, New Delhi- 110049

Tele- 011-26497420
011-26497421

===== Forwarded message =====

From: LM Coordination <adlmccdda@gmail.com>

To: <stf.dda18@dda.org.in>, <seclg@seclg@nic.in>, "chairperson" <chairperson@ndmc.gov.in>, "commissioneredmc" <commissioneredmc@gmail.com>, "ceodelhidjb" <ceodelhi.djb@nic.in>, "commtp" <commtp@nic.in>, "psud" <psud@nic.in>, "divcom" <divcom@nic.in>, "splcp-traffic-dl" <splcp-traffic-dl@nic.in>, "dcptrafficndr" <dcptrafficndr@gmail.com>, "jtcpt-dtp" <jtcpt-dtp@nic.in>, "cfqhqdlfire" <cfqhq.dfire@nic.in>, "directordfire" <delhishelter@gmail.com>, "commlm" <commlm@dda.org.in>, "manishagdda" <manishag.dda@gmail.com>, "manjupaul16" <manjupaul16@gmail.com>, "manjupaul98" <manju.paul98@dda.gov.in>, "stfpwd18" <stf.pwd18@gmail.com>, "dir system" <dirsystem@dda.org.in>, "dsddabbranch" <dsddabbranch@gmail.com>, "mddsiidc" <mddsiidc@gmail.com>, "pwhqdelhi" <pwhqdelhi@gmail.com>, "bhqedmc" <bhqedmc@gmail.com>, "nodalsdmc" <nodal.sdmc@gmail.com>, "nodalofficerstfndmc" <nodalofficerstfndmc@gmail.com>, "chiefarchitect" <chief.architect@ndmc.gov.in>, "eedesign2cdo" <eedesign2cdo@gmail.com>, "dcfpmgncd" <dcfpmgncd@gmail.com>, "dcsouth" <dcsouth@nic.in>, "secooordusib" <secooord.usib@gmail.com>, "circledelhiasi" <circledelhi.asi@gov.in>, "cesouthdjb" <cesouthdjb@gmail.com>, "sojtcpt" <sojtcpt@gmail.com>, "dcfondzdlfire" <dcfondz.dfire@nic.in>, "sdmcstf" <sdmc.stf@gmail.com>, "splcplosouth" <splcp.losouth@delhipolice.gov.in>, "astolgdelhi" <astolg.delhi@nic.in>, "shealdev" <sheal.dev@gmail.com>, "splcplosouth" <splcplosouth@delhipolice.gov.in>, "manishagupta2031" <manisha.gupta2031@dda.gov.in>, "dcfhqgncd" <dcfhq.gncd@gov.in>, "pccf-gnctd" <pccf-gnctd@delhi.gov.in>, "commissioner" <commissioner@mcd.nic.in>, "commlm" <commlm@dda.org>, "osdtovc" <osdtovc@dda.gov.in>, "osdtovcdda" <osdtovcdda@gmail.com>, "vcdda" <vcdda@dda.org.in>, "ldo" <ldo@nic.in>, "cehort" <cehort@dda.org.in>, "ce.east@dda.gov.in", "PM-UDAY HQ DDA" <pmudayhqdda@gmail.com>, "rameshwar.d923@dda.gov.in", "cenorthdda@gmail.com", "cenz@dda.org.in", "DM South East" <dcse.rev.delhi@nic.in>, "mdmetro@dmrc.org",

<pspower@nic.in>, <cmdelhi@nic.in>, <dcentral@nic.in>, <dnorth@nic.in>, <dcne@nic.in>, <dmshahdara@delhi.gov.in>, <dcshahdara2014@gmail.com>, <cpwd@nic.in>, <cpwd_dqw@nic.in>, <ceifcd@gmail.com>, <pcdda-hort@dda.gov.in>, <cehq-dda@dda.gov.in>, <cehq@dda.org.in>, <dc-cnz@mcd.nic.in>, <dc-cityspz@mcd.nic.in>, <dc-civillines@mcd.nic.in>, <dc-narela@mcd.nic.in>, <dcsnz-edmc@mcd.nic.in>, <dcssz-edmc@mcd.nic.in>, <bhqmcd@gmail.com>, <grievancecell-dfawl@delhi.gov.in>, <digprison.mandoli@delhi.gov.in>

Cc: <ajay.kadian@nic.in>, "DLM-II"<pstodlm2@gmail.com>, <mannan.akhtar@nic.in>, <ravishankar.1972@gov.in>, <pradeep.kac58@dda.gov.in>, "Ddlmz Dda"<ddlmzdda@gmail.com>, <ddlmsez@gmail.com>, "NEZ" <ddlmned.dda@gmail.com>, "CZ DDA"<lm.central@dda.gov.in>, "CZ"<ddsandsone@gmail.com>, <dd.ss2@dda.gov.in>, "DD Shahdara"<ddlmshahdara@gmail.com>, <ddlmeast@dda.org.in>

Date: Thu, 16 Apr 2026 12:45:39 +0530

Subject: Fwd: PUBLIC NOTICE in compliance with the directions of the Hon'ble High Court in the matter titled Vijay Diwakar vs SDMC & Ors., WP(C) 5751/2014 vide Order dt. 28.03.2026

===== Forwarded message =====

[Quoted text hidden]

Regards,
EE/EMD-7/DDA
Sarita Vihar, South East Delhi-110076

F.No. F9(165)/2024/LMC/92
Comp. No.:43469

Dated: 09.04.2026

OFFICE ORDER**Subject: Nomination of Nodal Field Officers for Zone 'O' – Compliance of Hon'ble High Court Directions in W.P.(C) 5751/2014.**

In compliance with the directions of the Hon'ble High Court of Delhi vide order dated 28.03.2026 in W.P.(C) 5751/2014, and in continuation of the existing mechanism for Flying Squads and Quick Response Teams (QRTs) for monitoring and demolition of unauthorized constructions and encroachments, the following arrangement is hereby ordered:

2. The following Assistant Directors of Land Management Department, who are presently heading the Flying Squads in their respective zones, are hereby designated as Nodal Field Officers for Zone 'O', in addition to their existing duties:

- Assistant Director (LM) – North Zone (AD/NZ)
- Assistant Director (LM) – North East Zone (AD/NEZ)
- Assistant Director (LM) – South East Zone (AD/SEZ)
- Assistant Director (LM) – Central Zone (AD/CZ)

3. In addition to their existing responsibilities as Heads of Flying Squads, the above Nodal Field Officers shall:

- a) Maintain constant field surveillance & inspections in their respective jurisdictions falling in Zone 'O' to prevent any unauthorized construction or encroachment.
- b) Ensure that the Flying Squads conduct regular inspections as per SOP.
- c) Identify and report all instances of unprotected unauthorized constructions & encroachments on DDA land.
- d) Coordinate with Deputy Directors (LM) concerned, QRTs for demolition action & Delhi Police and other agencies for enforcement support.
- e) Ensure that immediate action is initiated in accordance with law and SOP for demolition/removal of unauthorized constructions.

4. The Nodal Field Officers shall submit a Weekly Monitoring Report to the Special Task Force (STF), as mandated and mark a copy to Commissioner (LM), Director (LM) concerned as well as to Concerned Land Owning Agency. The report shall include status of inspections carried out, details of unauthorized constructions/encroachments detected, action taken (demolition/removal), pending cases with reasons and photographic/geo-tagged evidence, wherever applicable

5. Any lapse in monitoring, reporting, or enforcement in this regard shall invite strict disciplinary action, as per rules.

6. All Deputy Directors (LM), Engineering, Horticulture Divisions, and concerned agencies shall extend full cooperation to the Nodal Field Officers for effective implementation of Court directions.

This issues with the approval of the Competent Authority.

(Ajay Kadian)
Director (Land Management)-II, DDA

Copy to:

1. Vice Chairman, DDA.
2. Principal Commissioner (LM), DDA.
3. Commissioner (LM), DDA.
4. All Directors (LM), DDA.
5. All Deputy Directors (LM) concerned.
6. Director (QRT), DDA.
7. All concerned.

Director (Land Management)-II, DDA

Details of the Field Officers Provided By Various Departments as on 17.04.2026

S. No	Department	Name of the Nodal Officer	Designation	Mobile No	Remarks
1	DDA	Ms. Sushila Pawar, North Zone/LM Sh. Praveen Kumar, Central Zone/LM Sh. Kishan Lal, North East Zone/LM Sh. Sachin Yadav, South East Zone/LM	Asstt. Director Asstt. Director Asstt. Director Asstt. Director	8708331869 9711946046 9868528718 8955677646	
2	GNCTD	Himanshu Yadav	SDM HQ , Shamnath marg	8826820280	
3	PWD	Sh. K.K. Singh	Superintending Engineer, Central & New Delhi Circle,	9415110301	
4	Railways	Sanjeev Kumar Mr. Chatar Singh	Assistant Divisional Engineer/Land DEN (Estate-I)	9717631540 9717630261	
5	L&DO	Rudra Pratap Singh	Assistant Engineer	9555929769	
6	L&DO(Allotted to DDA but not handed over)	Rudra Pratap Singh	Assistant Engineer	9555929769	
7	L&DO(Allotted & Handed over to DDA for care maintenance)				
8	Forest	Ramesh Yadav	Range Officer	8233432035	

सार्वजनिक सूचना

यह एतद्वारा अधिसूचित किया जाता है कि दिल्ली मुख्य योजना 2021 के प्रावधानों के अंतर्गत उपयुक्त प्राधिकारी से संस्वीकृति के बिना जोन ओ में किसी भी तरह का कोई भी निर्माण गतिविधि करने की अनुमति नहीं है। आम जनता द्वारा इसका सख्ती से अनुपालन किया जाए।

जोन ओ एक विनियमित और संरक्षित क्षेत्र है, और इसमें किया गया कोई भी अनधिकृत निर्माण या अतिक्रमण अवैध माना जाएगा। ऐसे अवैध ढांचों को बिना **किसी पूर्व सूचना के तत्काल ढहा दिया/हटा दिया जाएगा**, और इस कार्रवाई में हुए सभी खर्च जिम्मेदार पक्षों से वसूले जाएंगे।

जोन ओ में अनधिकृत निर्माण कार्य करने या उसमें सहायता करने वाले किसी भी व्यक्ति, समूह, संस्था, बिल्डर, विकासकर्ता या एजेंसी के **खिलाफ कड़ी कानूनी** कार्रवाई की जाएगी, जिसमें जुर्माना, अभियोजन, परिसर को सील करना और लागू कानूनों के अंतर्गत अनुमत अन्य कार्रवाई शामिल हैं, जो इतने तक ही सीमित नहीं हैं।

आम जनता को एतद्वारा किसी भी प्रकार की गैरकानूनी गतिविधि में शामिल होने से बचने की सलाह दी जाती है। जनता को जोन ओ में अनधिकृत निर्माण या अतिक्रमण के किसी भी मामले की विस्तृत शिकायत, संबंधित जानकारी और पते के साथ zoneocomplaints@dda.org.in पर भेजने की सलाह दी जाती है।

यह सूचना माननीय राष्ट्रीय हरित न्यायाधिकरण के दिनांक 13.01.2015 के आदेश के सख्त अनुपालन में जारी किया गया है, जो ओ.ए. संख्या 6/2012 मनोज मिश्रा बनाम भारत संघ के मामले में पारित किया गया था, जिसके तहत माननीय न्यायाधिकरण ने यमुना बाढ़ क्षेत्र में किसी भी प्रकार की निर्माण गतिविधि को प्रतिबंधित करने का निदेश दिया है और माननीय दिल्ली उच्च न्यायालय के डब्ल्यू.पी.(सी) संख्या 5751/2014 - विजय कुमार दिवाकर बनाम एसडीएमसी और अन्य के मामले में पारित निदेशों के अंतर्गत जारी किया गया है।

इस सूचना का अनुपालन न करने पर बिना **किसी अतिरिक्त सूचना के तुरंत कार्रवाई** की जाएगी।

PUBLIC NOTICE

It is hereby notified for the strict compliance of the general public that no construction activity of any nature whatsoever is permissible in Zone O without sanction from the appropriate authority under the provisions of the Master Plan of Delhi 2021.

Zone O is a regulated and protected zone, and any unauthorized construction, encroachment carried out therein shall be treated as **illegal**. Such illegal structures shall be **subject to immediate demolition/removal without any prior notice**, and all costs incurred in such action shall be recoverable from the responsible parties.

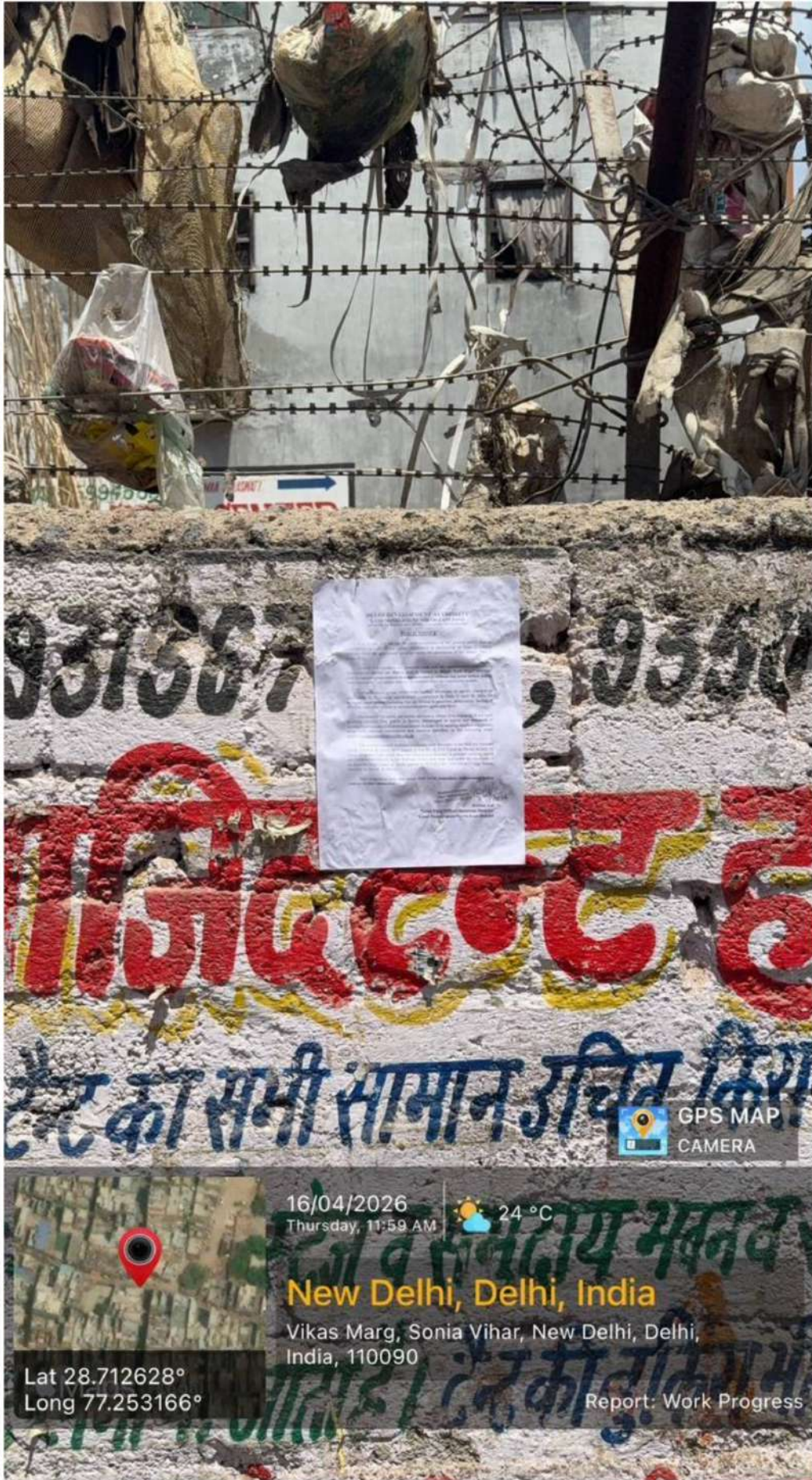
Any individual, group, institution, builder, developer, or agency found to be undertaking or facilitating unauthorized construction in Zone O shall be liable for **stringent legal action**, including but not limited to penalties, prosecution, sealing of premises, and other actions as permissible under applicable laws.

Members of the public are hereby advised to refrain from engaging in any such unlawful activity. The public is further encouraged to report any instances of unauthorized construction or encroachment in Zone O by sending detailed complaints, along with relevant information and location specifics, to the following email address: **zoneocomplaints@dda.org.in**

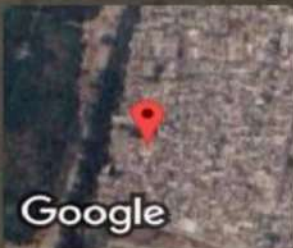
This notice is issued in strict compliance with the order of the Hon'ble National Green Tribunal dt. 13.01.2015 passed in OA No. 6/2012 Titled as Manoj Mishra Vs Union Of India Vide which Hon'ble tribunal has directed to prohibit carrying out of any construction activity in the Yamuna flood plain area and under the directions of the Hon'ble High Court of Delhi passed in W.P.(C) No. 5751/2014 – *Vijay Kumar Diwakar vs. SDMC & Others*

Non-compliance with this notice shall invite **immediate enforcement action without further intimation**.


By different land owing agencies and MCD in O-Zone







GPS Map Camera

New Delhi, Delhi, India 
A1/92, Pusta Number 1, Sonia Vihar, New
Delhi, Delhi 110090, India
Lat 28.718105° Long 77.243766°
15/04/2026 03:17 PM GMT +05:30



21
03

SHARDHA LIBRARY 24X7
FREE BOOKNOTES, REVISION & REMEDIAL CLASSES
9899634887, 711046890

DI COUNT UP 35
FREE ENGLISH SPOKEN
LONG TERM COMMITMENT
SHARDHA LIBRARY 24X7
FREE BOOKNOTES, REVISION & REMEDIAL CLASSES
9899634887, 711046890

GPS MAP
CAMERA



15/04/2026
Wednesday,
3:13 PM

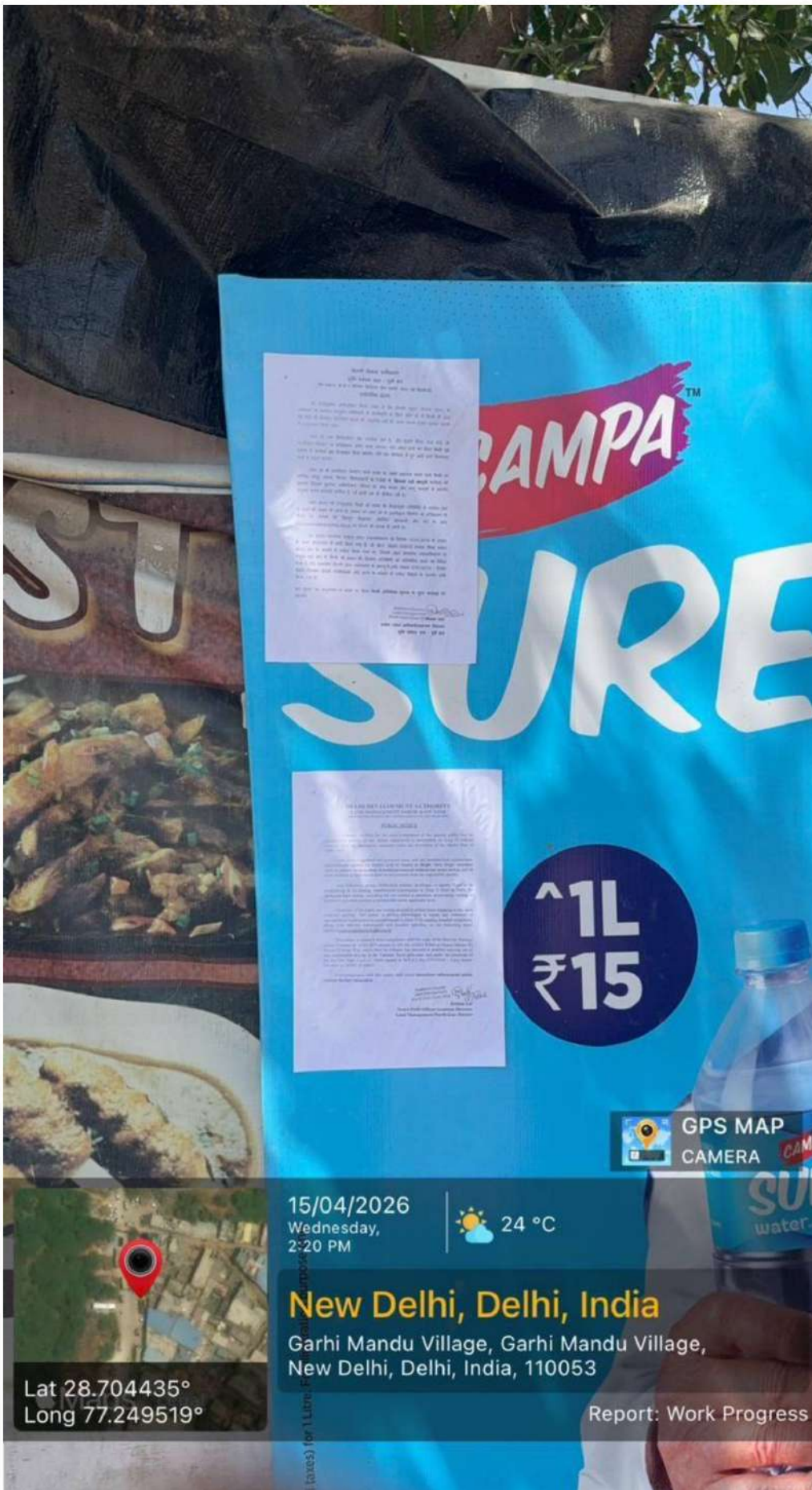
☀️ 24 °C

New Delhi, Delhi, India

Circular Road, Sonia Vihar, New Delhi,
Delhi, India, 110090

Lat 28.718108°
Long 77.243490°

Report: Work Progress





GPS MAP
CAMERA



15/04/2026
Wednesday,
3:49 PM

24 °C

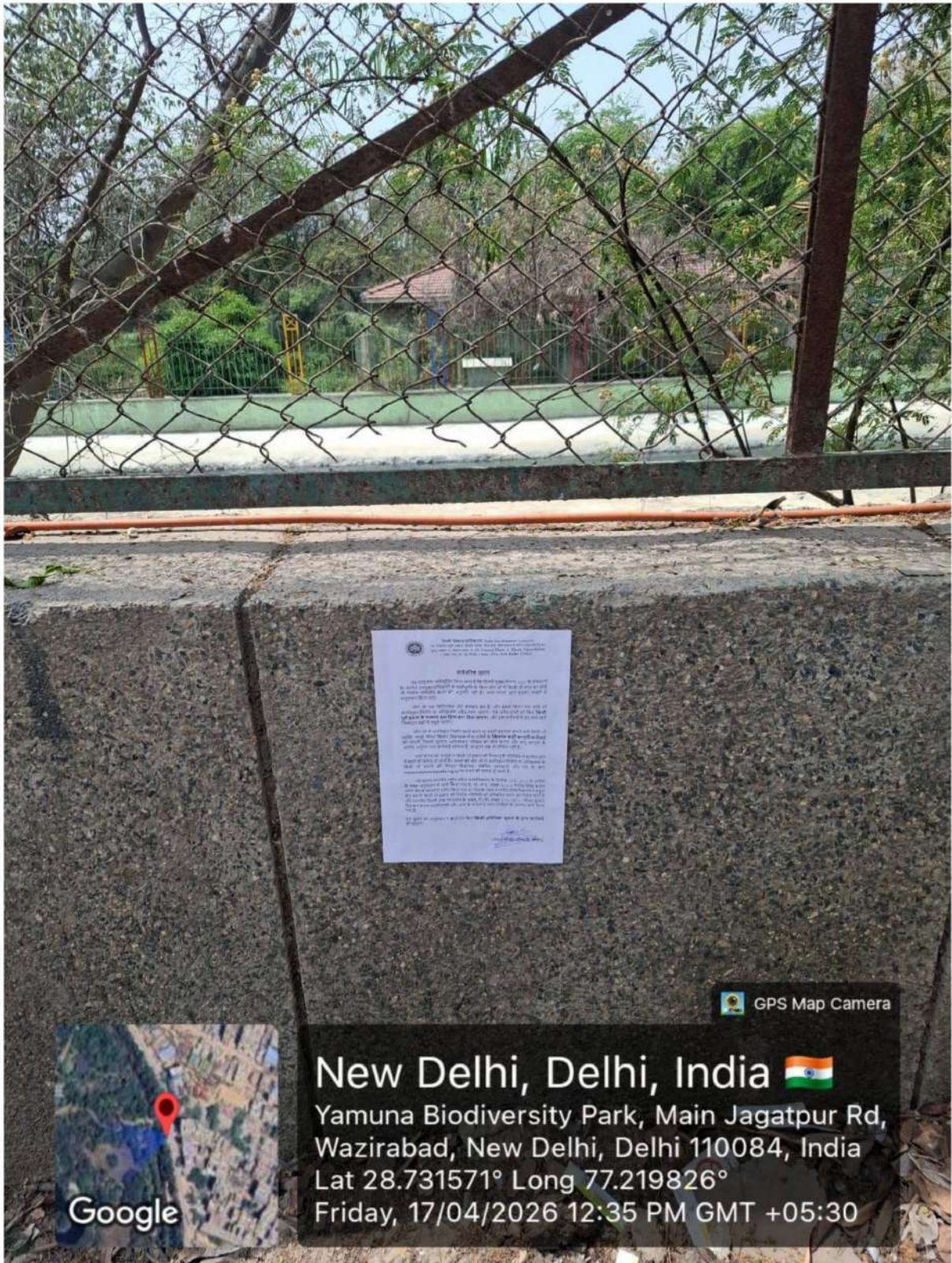
New Delhi, Delhi, India

Old Usmanpur Village, Old Usmanpur
Village, New Delhi, Delhi, India, 110053

Lat 28.685845°
Long 77.252301°

Report: Work Progress







ANNEXURE-B

Court Case : W.P.(C) 5751/2014 – Vijay Kumar Diwakar vs. SDMC &Ors., Hon'ble High Court of Delhi.

1. Introduction and Background

The meeting of the Special Task Force (STF) has been convened in compliance with the directions issued by the Hon'ble High Court of Delhi vide Order dated 28.03.2026 passed in W.P.(C) 5751/2014 – Vijay Kumar Diwakar vs. SDMC &Ors concerning unauthorized constructions and encroachments in Zone 'O'. A copy of the said order has been circulated to all members and also enclosed as **Annexure- B1**.

2. The Hon'ble High Court, inter alia, directed as follows:

Para 8: *"Since these 91 colonies in Zone 'O' are unauthorized colonies, there is no question of any sanctioned plan being given to anyone in these colonies. The Special Task Force, chaired by the Vice Chairman, DDA, shall undertake continuous monitoring and supervision to ensure that there is no unauthorized construction and encroachments in this Zone."*

Para 20(vi): *"The Special Task Force shall hold a meeting on or before 4th April, 2026 for information and compliance of the directions passed by the Court."*

3. It was placed on record that the Order dated 28.03.2026 was uploaded on 02.04.2026, followed by a public holiday on 03.04.2026 and weekend on 04.04.2026 and 05.04.2026. Accordingly, this meeting is being held on 06.04.2026 which is the earliest possible date on which the meeting could be held due to the aforesaid unavoidable administrative circumstances.

4. The STF noted the directions issued by the Hon'ble High Court as contained in the order dated 28.03.2026 with utmost seriousness. It was noted that the Hon'ble Court has categorically held that the 91 colonies in Zone 'O' are unauthorized colonies and, therefore, no building plans can be sanctioned therein. The STF has been mandated to undertake continuous monitoring and supervision to ensure that no unauthorized construction or encroachment takes place in Zone 'O'. It was also noted that Hon'ble Court has directed that apart from the 91 unauthorized colonies, if there are any other unauthorized colonies or any encroachment or construction, the same shall be removed in the next two weeks.

5. It was reiterated that Special Task Force (STF) has been constituted vide Office Memorandum dated 25.04.2018 issued by the Ministry of Housing and Urban Affairs, Government of India, to address issues of lack of co-ordination among various agencies and timely & effective action by such authorities against unauthorized constructions, encroachments, etc. for ensuring compliance with the provisions of the applicable acts, rules and regulations and enforcement of the provisions of the MPD 2021. As per the said Office Memorandum, STF is a multi-agency body comprising representatives of DDA, Municipal Corporations, GNCTD, Delhi Police and other stakeholders. Its objectives include identification of encroachments, overseeing enforcement of applicable laws, and monitoring action taken by local bodies with respect to the use violations and unauthorized construction, identifying encroachments on Government land in different localities of NCT Delhi and to reclaim the encroached Government land.

6. Thus, the STF functions as a coordination, supervisory and monitoring mechanism, and does not substitute or override the statutory powers and responsibilities of individual land-owning or enforcement agencies.

7. Further, the roles of the District Task Force (DTF) which was constituted vide Order dated 26th March 2014 by the Chief Secretary, Delhi (**Annexure- B2**), chaired by the concerned District Magistrate/Deputy Commissioner was also discussed in the meeting. The DTF exercises supervisory jurisdiction over another task force at the level of the Sub-Division, headed by the Sub Divisional Magistrates, within each district and is the primary coordinating body at the district level for all matters pertaining to encroachments on Government lands and unauthorized constructions without sanctioned building Plan.

8. The following principles governing the role of the STF were reiterated:

- The STF at the level of Chairman, STF is a supervisory and coordinating body. It is not designed to investigate or act upon each individual case of encroachment/unauthorised construction across entire Delhi.
- Primary responsibility for removal of encroachments vests with the concerned land owning agencies and the Municipal Body in as much as any encroached structure also constitutes an unauthorised construction. The STF's role is activated chiefly when there is a failure of coordination or when a matter requires the convergence of multiple agencies.
- As per para 6 of the Hon'ble Lieutenant Governor's Order dated 29.06.2015, the District Task Force (DTF) "will continue to supervise the SDM led task force in the district to ensure fairness in their functioning." The DTF, chaired by the District Magistrate/Deputy Commissioner, is therefore the appropriate first-level coordinating mechanism at the district level.
- The STF shall be the escalation point only when when the matter carries cross-agency complexity that cannot be resolved at the level of landowning agency or MCD or DTF.

9. Special Status of Zone 'O' and Jurisdictional Complexity:

9.1 The STF noted the unique and complex jurisdictional framework of Zone 'O', which involves multiple land-owning agencies and land of private ownership.

9.2 It was noted that Zone 'O' comprises 54 villages, some of which are existing in the same area for decades. It was apprised to the STF that there are 90 unauthorized colonies and not 91 as specified in the order dated 28.03.2026 passed by Hon'ble Court having the total area of 807 hectares wherein about 184 hectares is under the ownership of DDA.

9.3 The total area of Zone 'O' is approximately 9,700 hectares, out of which about 40% is under DDA, which includes land allotted to different Government Departments by DDA. The remaining 60% is under various agencies including GNCTD, MCD, Forest Department, Irrigation & Flood Control Department, L&DO, Delhi Jal Board, PWD, Railways, ASI etc. as well as under private ownership.

9.4 It was further noted that there is no Development Area notified under the Delhi Development Act, 1957 in Zone 'O'.

9.5. It was informed that there are some structures that have come up with the sanction of appropriate authorities like Water Treatment Plants, Commonwealth Village and Stadium, Akshardham Temple, Delhi Secretariat, Indira Gandhi Sports Complex and Stadium, Rajghat Power House, Metro Stations, DTC Depots, Electricity Power Sub-Station, Thermal Power Plant, Parks and other Government Structures/Allotments.

9.6 Thus, the responsibility for removal of encroachments in Zone O cannot be attributed to any single agency.

10. The STF, under the Vice Chairman, DDA, serves as a coordinating mechanism to bring all these agencies together, particularly when multiple agencies including of both Central and State Governments need to act in unison. The jurisdiction/responsibility arrangement (SOP dated 15.05.2024 for complaint redressal mechanism in STF) approved in the 131st STF Meeting dated 03.05.2024 continues to remain in force and guides the respective responsibilities of DDA, MCD, and other agencies within Zone 'O' (Annexure-B3). As there is no notified development area in Zone-O, any unauthorized construction in the Zone-O that is outside the ownership of any Government Agency / Authority/ Body and also the unauthorized constructions falling in identified Unauthorized Colonies will be removed/ demolished by the MCD.

In addition of the jurisdiction/responsibility approved in the 131st STF Meeting dated 03.05.2024, there is a grey zone with regards to Land which has been acquired under the Land Acquisition Act but the possession has not been handed over by the Land Acquisition Collector (LAC) of the Revenue Department of GNCTD to the User/Government Agency. In cases of any unauthorised construction/ encroachment in such lands, LAC, Revenue Department, GNCTD will remove such unauthorized construction.

The above arrangement shall not exclude MCD from taking action on any unauthorized construction.

11. In the meeting, the directions contained in the Order dated 28.03.2026 passed by the Hon'ble High Court of Delhi in W.P.(C) 5751/2014 were reiterated for strict compliance by all member agencies of STF. The STF directs all the respective land owning agencies and MCD to take action for removal of these unauthorized constructions/ encroachments in the Zone-O which is not protected under the NCT of Delhi Laws (Special Provisions) Act, 2011 and judicial orders.

12. STF directed all the designated land owning agencies including DDA and MCD to designate field level officers to ensure constant supervision and manning in Zone 'O', including by use of technology/drones or any other appropriate measures, and to prevent any further encroachment or unauthorized occupation.

13. It was also reiterated that zero tolerance is to be adopted against any ongoing unauthorized construction and any ongoing construction of unauthorized nature where there is no occupier residing on the land/property is to be removed immediately without any delay.

14. As directed by the Hon'ble Court, the second phase of the Drone Survey in Zone- "O" is to be completed within 2 weeks. In this regard, the STF observed that Survey of India which is the executing agency for the Drone Survey has already been requested to complete

the Survey. The matter be taken up with Survey of India to expedite the process and completion of Survey, Processing of the Imagery and providing it to DDA & MCD with their timelines for completion of the process. The land owing agencies and MCD are instructed to stop/ remove any illegal construction and encroachment without waiting for the completion of the ongoing Drone Survey.

15. It was also directed that a public notice shall be displayed prominently in Zone 'O' for reporting unauthorized constructions or encroachments and such reporting of unauthorised construction shall be done through email on zoneocomplaints@dda.org.in . As per the directions of Hon'ble Court, a public notice will be put-up in different places by different land owing agencies and MCD in O-Zone. This notice be approved as directed by the Hon'ble Court in its order dated 28.03.2026. The notice to be circulated to all the land owing agency and MCD so that the notice can be put-up on the prominent locations in Zone- "O".

16. It was noted that a copy of the Order dated 28.03.2026 has been communicated by the Registry to the Commissioner of Police, Delhi, with directions to ensure that all Station House Officers (SHOs) within Zone 'O' to maintain strict vigilance against unauthorized constructions and encroachments and extend necessary assistance to DDA whenever required. The Delhi Police shall issue appropriate instructions to all SHOs and Deputy Commissioners of Police (DCPs) to monitor such activities closely. Commissioner, LM, DDA has also been instructed to communicate the directions of Hon'ble Court to Commissioner of Police with the further observation that Delhi Police will provide the necessary assistance not only to DDA but also to all the land owing agencies and MCD.

17. The role of the District Task Forces (DTFs) of the concerned districts having jurisdiction in Zone 'O' in coordinating and enforcement-monitoring for removal of encroachments in Zone 'O' was noted. It was reiterated that the DTFs shall also take up the matters of removal of encroachments and unauthorised constructions in Zone O within their respective jurisdictions within the next two weeks and submit a report to the Chief Secretary, GNCTD. All the land owning agencies shall provide the requisite assistance to the DTFs for removal of encroachments and unauthorised constructions in Zone O.

18. All land owning agencies shall ensure that show cause notices are issued to the encroachers/unauthorized constructors and follow-up action for removal of encroachments as per due process of law be taken immediately and not later than two weeks as directed by the Hon'ble Court vide its order dated 28.03.2026.

19. The Hon'ble High Court of Delhi vide Order dated 15.12.2025 directed MCD to file a status report on constructions being carried out in the 91 colonies, and to inform the Court whether any building plans are being sanctioned in Zone 'O'. MCD shall comply with those directions and will also submit a copy to STF.

20. The meeting concluded with the Chairman, STF directing all member agencies to treat the compliance of the Hon'ble High Court's Order dated 28.03.2026 as a matter of highest priority. The STF reaffirmed that its role is to coordinate and facilitate unified action, particularly ensuring that Central Government agencies and GNCTD agencies work in concert. The land owning agencies and the District Task Forces shall function as per the mandate assigned and shall escalate matters to the STF whenever any coordination issues are there.

21. All members were requested to ensure that their respective agencies take prompt and documented action in accordance with the timelines set out above, so that a compliance report can be placed before the Hon'ble High Court of Delhi before the next date of hearing.

Margi R.
10/04/2022



दिल्ली विकास प्राधिकरण
विशेष कार्य बल (एस.टी.एफ.)
तीसरी मंजिल विकास मीनार
नई दिल्ली- 110002, दूरभाष: 011-23370097

E-File No.: PLG/MP/0003/2020/F-15/AD (PLG-MP AND DC)-I/
Computer No. 4624






Date: 06.04.2026

ATTENDANCE SHEET

Subject: Attendance sheet for the 159th Meeting of Special Task Force (STF) scheduled on 06.04.2026 (Monday) at 04.30 PM under the Chairmanship of Vice Chairman, DDA.

S. No.	Name	Designation & Department	Mobile No./Email ID	Signature
1.	Vice Chairman, DDA / Chairperson, STF			In- chair
2.	Member Secretary, STF	Comm (Ch). DDA		Munish K.
3.	Dr. Manoj Anshu	CLM, DDA		Dr. Manoj
4.	Anurag Kumar	CE (North) Zone		Anurag
5.	Ajay Kadian	DM/LM-II		Ajay
6.	Prasant Choudhary	Addl DCP, Central Distt.	8750870403	Prasant
7.	ANIL TOMAR	A.C.P. / Traffic	9810950913	Anil
8.	Suresh Singh	CE (MCD)	9717708516	Suresh
9.	YOSHENDRA SHARMA	SE/B/HQ; MCD	9717788511	Yoshendra
10.	T.R. Meena	SE (DUSIB)	977999172	T.R. Meena
11.	PANKAJ KUMAR RAWAL	SE, PWD	8971351016	Pankaj
12.	SURESH KR. RANA	E-E, (L&DD)	9350005609 / LDO@nic.in.	Suresh

No.	Name	Designation & Department	Mobile No./Email ID	Signature
13.	ASHISH	Tehsildar + Revenue Deptt.	9899032215	Ashish
14.	MADHAB KR. CHATTOPADHYAY	Dy. CEO, DFS	9911303380	Madhab
15.	V.P. YADAV	SE (WB) D.J.B.	9650291400	V.P. Yadav
16.	Dr. DEBARATI MITRA LAHAT	A. Supt. ARCHAEOLOGIST, ASI	9968019803	Debarati
17.	VARUN SHASTRI	Scientist - B, CGWB	9685157438	Varun
18.	ANJALI RAO	Consultant (LM)	9910885513	Anjali
19.	Prateek Raj	OLM-I	8900916004	Prateek
20.	MAYANK YADAV	TEHSILDAR, LM	-	Mayank
21.	Naveen Kr Verma	DS (UD)	9811173624	Naveen
22.	Santosh Kumar	SO (UD)	9289038835	Santosh
23.	Ritu Khatri	Project Associate, Dept of Forest	9891717849	Ritu
24.	Anuj	JB/C-4 / DUSIB	965412534	Anuj
25.	Manoj Singh Sohlany	Statistical officer, Transport	9362306787	Manoj
26.	Vimal. V. Belani	Consultant (Tech)	9650291229	Vimal
27.	Anuj Dabas	Sr. Assistant, Revenue Deptt.	9212669225	Anuj
28.	M. K. Chattopadhyay	Dy. Chief Fire Officer, DFS	23412222	M.K.
29.	Somvir Singh	Divisional Officer, DFS	23412222	Somvir
30.	K.K. Varshney	AE MCD	8508896708	K.K.
31.	H.M. Meena	EE (B) CHZ MCD	9717787915	H.M.
32.	Puneet Kr Tiwari	Forest Deptt.	7247828407	Puneet
33.	Kareli Patel	Director / SIF	9971250922	Kareli

S.No.	Name	Designation & Department	Mobile No./Email ID	Signature
34.	Manish Verma	AC (STF)	9818726121	
35.	Amit Kumar	Dy. Director (STP)	9810668807	
36.	Pranav Pal	DD (STF)	9977399402	
37.	Yashpal Kumar	Pig. Assh. / STF	9999327302	
38.	AAKASH AGGARWAL	D.E.O. / STF	9999050519	
39.				
40.				
41.				
42.				
43.				
44.				
45.				
46.				
47.				
48.				
49.				
50.				
51.				
52.				



F.No. F9(165)/2024/LMC/ 93
Comp. No.:43469

Dated: 10.04.2026

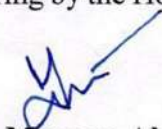
To,

The Commissioner of Delhi Police,
New Police Headquarters,
10th Floor, Tower 1, Jai Singh Road,
New Delhi – 110001.

**Subject: Assistance for prevention of unauthorized construction and encroachment in Zone 'O'–
Compliance of Hon'ble High Court directions in W.P.(C) 5751/2014.**

Kindly refer to the order dated 28.03.2026 passed by the Hon'ble High Court of Delhi in W.P.(C) 5751/2014 titled as Vijay Kumar Diwakar vs. SDMC & Ors., wherein specific directions have been issued regarding removal of unauthorized constructions and prevention of encroachments in Zone 'O' (A copy of Order dated 28.03.2026 is enclosed for ready reference).

2. The Hon'ble Court has directed that all Station House Officers (SHOs) falling within Zone 'O' shall keep strict vigil to ensure that no unauthorized construction or encroachment takes place, and that full assistance shall be provided to DDA by Delhi Police whenever required.
3. In compliance with the above directions, it is requested that necessary instructions may kindly be issued to:
 - a. All concerned SHOs to maintain continuous surveillance in their respective jurisdictions within Zone 'O';
 - b. Provide adequate police force during enforcement actions, including demolition/removal drives undertaken by DDA and other agencies;
 - c. Extend immediate assistance in preventing any fresh encroachment or unauthorized construction activities;
 - d. Ensure law and order is maintained during such operations.
4. Further, in order to effectively prevent fresh unauthorized construction and environmental degradation in Zone 'O', it is requested that Delhi Police may also track and monitor movement of construction materials (such as bricks, sand, cement, steel, etc.) entering Zone 'O', and take preventive action wherever such movement is linked to unauthorized construction activities. Also, ensure that no construction debris (malba) is transported to or dumped in Zone 'O' without due authorization/permission from competent authorities. Take appropriate action against violators involved in illegal transportation or dumping activities.
5. A nodal officer from Delhi Police may also be designated for coordination with DDA for real-time response and operational support.
6. This may be treated as urgent and of high priority, in view of ongoing monitoring by the Hon'ble High Court.


(Dr. Mannan Akhtar)
Commissioner (Land Management),
Delhi Development Authority